

**COMMITTEE**  
**ON**  
**GOVERNMENT ASSURANCES**  
**(2011-2012)**

**(FIFTEENTH LOK SABHA)**  
**NINETEENTH REPORT**

**REQUESTS FOR DROPPING OF**  
**ASSURANCES**

*Presented to Lok Sabha on 16 May, 2012*



**LOK SABHA SECRETARIAT**  
**NEW DELHI**

**May, 2012/Vaisakha, 1934 (Saka)**

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**COMPOSITION OF THE COMMITTEE ON GOVERNMENT**  
**ASSURANCES\***  
**(2011 - 2012)**

**Shrimati Maneka Gandhi** - **Chairperson**

MEMBERS

2. Shri Hansaraj Gangaram Ahir
3. Shri Avtar Singh Bhadana
4. Shri Kantilal Bhuria
5. Shri Dara Singh Chauhan
6. Shri Bansa Gopal Chowdhury
7. Shri Ram Sundar Das
8. Smt. J. Helen Davidson
9. Shri Bijoy Krishna Handique
10. Sardar Sukhdev Singh Libra
11. Shri Ramkishun
- 12.# Rajkumari Ratna Singh
13. Shri Takam Sanjoy
14. Shri Jagadanand Singh
- 15.@ Shri Rajendra Agrawal

SECRETARIAT

1. Shri P. Sreedharan - Additional Secretary
2. Shri R.S. Kambo - Director
3. Shri T.S. Rangarajan - Additional Director
4. Shri Kulvinder Singh - Committee Officer

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\* The Committee was constituted w.e.f. 23 September, 2011 *vide* Para No. 3376 of Lok Sabha Bulletin Part-II dated 24 November, 2011.

@ Nominated to the Committee on 3 February, 2012 vice Shri Hukmadeo Narayan Yadav, M.P. resigned Lok Sabha [Refer to Para No. 3629 & 3630 dated 3 February, 2012.]

# Nominated to the Committee on 2 May, 2012 vice Shri Mekapati Rajamohan Reddy, M.P. resigned Lok Sabha [Refer to Para No. 3688 dated 29 February, 2012 and 3993 dated 2 May, 2012.]

## **INTRODUCTION**

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Nineteenth Report of the Committee on Government Assurances.

2. The Committee (2011-2012) at their sitting held on 26 April, 2012 considered Memoranda Nos. 2 to 41 respectively containing requests received from the Ministries/Departments for dropping of pending assurances and decided to drop 23 assurances.

3. At their sitting held on 14 May, 2012, the Committee (2011-2012) considered and adopted their Nineteenth Report.

4. The Minutes of the aforesaid sitting of the Committee form part of this report.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;

14 May, 2012

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Vaisakha 24 , 1934 (Saka)

**MANEKA GANDHI**

CHAIRPERSON

COMMITTEE ON GOVERNMENT ASSURANCES

## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry are unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult in implementing the assurances on one ground or the other, they are required to approach the Committee on Government Assurances requesting to drop the assurances. Such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2011-12) considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 26 April, 2012:-

<b>SQ/USQ No. &amp; Date</b>	<b>Ministry</b>	<b>Subject in Brief</b>
<b>(i) USQ No. 1000 dated 8.3.1996</b>	<b>Finance</b>	<b>Benami Transactions</b>
<b>(ii) USQ No. 773 dated 26.2.1999</b>		<b>Benami Transactions (Prohibition) Act</b>
<b>(iii) USQ No. 3292 dated 17.3.1999</b>		<b>Suggestions from C.V.C. to fight Corruption</b>

(iv) USQ No. 3093 dated 7.12.2001 (v) USQ No. 2163 dated 14.3.2008  (vi) USQ No. 1477 dated 18.11.2010		<b>Benami Transactions</b>  <b>Benami Transactions (Prohibition) Act</b>  <b>Benami Transactions</b>
<b>USQ No. 2721 dated 9.8.2001</b>	<b>Shipping</b>	<b>Repayment of Loan</b>
<b>USQ No. 2899 Dated 19.3.2008</b>	<b>Road Transport &amp; Highways</b>	<b>Amendment to National Highways Authority of India Act</b>
<b>USQ No. 5222 Dated 30.4.2008</b>	<b>Health &amp; Family Welfare</b>	<b>Setting up of Medical Parks</b>
<b>USQ No. 1894 Dated 11.12.2008</b>	<b>Railways</b>	<b>EMUs Services</b>
<b>USQ No. 578 Dated 24.2.2009</b>	<b>Human Resource Development</b>	<b>Madarsas</b>
<b>SQ No. 304 Dated 24.7.2009 (Supplementary by Smt. Sushma Swaraj, M.P.)</b>	<b>Tourism</b>	<b>Roadmap for Development of Tourism</b>
<b>USQ No. 400 Dated 20.11.2009</b>	<b>Finance</b>	<b>Income Tax Raids</b>
<b>USQ No. 2765 Dated 7.12.2009</b>	<b>Social Justice &amp; Empowerment</b>	<b>Reservation in Private Sector</b>
(i) USQ No. 4041 dated 15.12.2009  (ii) USQ No. 5151 Dated 27.4.2010	<b>Consumer Affairs, Food &amp; Public Distribution</b>	<b>Increase in CIP</b>  <b>Hike in PDS Prices</b>

<b>USQ No. 4361 Dated 16.12.2009</b>	<b>External Affairs</b>	<b>Irregularities in Lucknow Passport Office</b>
<b>General Discussion dated 16.3.2010 by Shri Sandeep Dixit, MP</b>	<b>Environment and Forests</b>	<b>National Green Tribunal Bill</b>
<b>USQ No. 2128 dated 10.3.2010</b>	<b>External Affairs</b>	<b>Look East Policy</b>
<b>USQ No. 5962 dated 3.5.2010</b>	<b>Commerce and Industry</b>	<b>National Institute of Design</b>
<b>SQ No. 602 dated 7.5.2010 (Supplementary by Shri Dara Singh Chauhan, MP)</b>	<b>Power</b>	<b>Rajiv Gandhi Gramin Vidyutikaran Yojana</b>
<b>USQ No. 5204 dated 27.8.2010</b>	<b>Power</b>	<b>Super Thermal Power Plant</b>
<b>USQ No. 461 dated 11.11.2010</b>	<b>Steel</b>	<b>Renewal of Mining Leases</b>
<b>USQ No. 2807 dated 26.11.2010</b>	<b>Power</b>	<b>Indian Power Debt Fund</b>
<b>USQ No. 2860 dated 26.11.2010</b>	<b>Finance</b>	<b>Change in IMF</b>
<b>USQ No. 3559 dated 1.12.2010</b>	<b>Human Resource Development</b>	<b>National Education Finance Corporation</b>
<b>USQ No. 1 dated 22.2.2011</b>	<b>Housing &amp; Urban Poverty Alleviation</b>	<b>Basic Amenities in Slum Areas</b>



<b>General Discussion dated 24.2.2011</b>	<b>Finance</b>	<b>Black Money</b>
<b>USQ No. 307 dated 2.8.2011</b>	<b>Urban Development</b>	<b>Regularisation of Unauthorised Colonies</b>

**3. The details of the assurances arising out of the replies and the reason(s) advanced for dropping of assurances are given in Appendix-I.**

**4. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced and decided to drop the aforesaid assurances.**

**5. The Minutes of the sitting of the Committee, whereunder the decision to drop the assurances were taken, are given in Appendix-II.**

NEW DELHI;

14 May, 2012

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Vaisakha 24, 1934 (Saka)

**MANEKA GANDHI**  
CHAIRPERSON  
COMMITTEE ON GOVERNMENT ASSURANCES

[i] BENAMI TRANSACTIONS (PROHIBITION) ACT

Subject: Request for dropping of assurances given in replies to:-

- (i) Untarred Question No. 1000 dated 8 March, 1996 regarding "Benami Transactions" (Annexure-I).
- (ii) Unstarred Question No. 773 dated 26 February, 1999 regarding "Benami Transactions (Prohibition) Act" (Annexure-II),
- (iii) Unstarred Question No. 3292 dated 17 March, 1999 regarding "Suggestions from C.V.C. to fight Corruption" (Annexure-III),
- (iv) Unstarred Question No. 3093 dated 7 December, 2001 regarding "Benami Transactions" (Annexure-IV),
- (v) Unstarred Question No. 2163 dated 14 March, 2008 regarding "Benami Transactions (Prohibition) Act" (Annexure-V). and
- (vi) Unstarred Question No. 1477 dated 18 November, 2010 regarding "Benami Transactions" (Annexure-VI).

The above mentioned questions were addressed by several Members to the Minister of Finance. The texts of the Questions alongwith the replies of the Minister of Finance, are as given in Annexure I to VI.

2. The replies to the above questions were treated as assurances by the Committee and were required to be implemented by the Ministry of Finance within three months from the dates of their replies. However the assurances are yet to be implemented. The Ministry have sought extension of time upto 31 December, 2011 to fulfill the assurances.

3. In this connection the Committee took oral evidence of the representatives of the Ministry of Finance (Department of Revenue) on 11 June, 2010 *inter-alia* on the above noted assurances and the Committee were informed that the Ministry of Finance were making their best efforts to introduce the Benami Transaction (Prohibition) Bill, 1988 in the winter Session of 2010. The Committee accordingly presented its 8th Report on 27 August, 2010 *inter-alia* recommending that the

Ministry should take expeditious action in the matter and ensure that all the pending assurances on the subject are fulfilled without any further delay.

4. The Ministry of Finance (Department of Revenue, Central Board of Direct Taxes) *vide* their O.M. No. 155/11/1996-TPL dated 29 November, 2011 have however requested to drop the assurances on the following grounds:-

"That the Benami Transactions (Prohibition) Act, 1988 was enacted in 1988. The administration of the Act was entrusted to the CBDT on 30th of June, 1989. This Act could not be implemented because of certain problems encountered in implementing the Act. A number of infirmities had been pointed out by the Ministry of Law. All the infirmities have been discussed with the Ministry of Law and sorted out.

Now the Government have introduced a fresh Benami Transactions (Prohibition) Bill, 2011 (Bill No. 56 of 2011) in Lok Sabha on 18th of August, 2011 during the Monsoon Session of Parliament. The new Bill proposes to replace the existing Benami Transactions (Prohibition) Act, 1988 and incorporates the necessary provisions so as to make the implementation feasible. The Bill has been referred to the Parliamentary Standing Committee on Finance for examination before its enactment.

In the light of the action taken above, the Committee on Government Assurances, Lok Sabha is requested to drop the aforesaid Parliament Assurance."

4. Accordingly, the Ministry with the approval of the MOS (R), have requested to drop the assurances.

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
LOK SABHA UNSTARRED QUESTION NO. 1000  
ANSWERED ON 8.3.1996  
BENAMI TRANSACTIONS

1000. SHRI ANAND RATNA MAURYA

Will the Minister of Finance be pleased to state:-

- (a) whether the Benami Transactions (Prohibition) Act, 1988 is not being enforced in spite of its constitutional validity;
- (b) whether the Government have by now decided to implement the Act;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government to make the law operational and time by which it is likely to be implemented?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI M.V. CHANDRASHEKARA MURTHY)

- (a): Yes, Sir. The Benami Transactions (Prohibition) Act, 1988 could not be brought under operation in view of certain problems envisaged in implementing the Act;
- (b), (c) & (d): The issue of effective implementation of the Act is under the active consideration of the Government. Though a specific time-frame cannot be stated, the details are being worked out.

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

LOK SABHA UNSTARRED QUESTION NO. 773

ANSWERED ON 26.2.1999

BENAMI TRANSACTIONS PROHIBITION ACT

773. SHRI VITHAL TUPE  
SHRI D.S. AHIRE  
DR. ULHAS VASUDEO PATIL  
SHRI R.S. GAVAI

Will the Minister of Finance be pleased to state:-

- (a) whether the Benami Transactions (Prohibition) Act was promulgated about 10 years ago;
- (b) if so, whether the Government have not given powers to any authority to implement it;
- (c) if so, the reasons therefor;
- (d) the details of the cases registered and persons prosecuted under the said Act during the last ten years; and
- (e) the action proposed to be taken by the Government to unearth the Benami transaction in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI KADAMBUR M.R. JANATHANAN)

- (a): Yes, Sir. The Benami Transactions (Prohibition) Act was passed in September, 1988;
- (b) & (c): The Rules for implementing the act could not be framed in view of the difficulties expressed by the Ministry of Law, relating to complexities in the law, which make it unworkable in its present form particularly having regard to agricultural properties which constitute the State subject.
- (d): In view of the above, does not arise.
- (e) The matter regarding the issues arising due to difficulties in implementing the Act in its current form is under consideration of the Government.

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

LOK SABHA UNSTARRED QUESTION NO. 3292

ANSWERED ON 17.3.1999

SUGGESTIONS FROM C.V.C. TO FIGHT CORRUPTION

3292. SHRI ANNASAHEB M.K. PATIL

Will the Prime Minister be pleased to state:-

- (a) whether the Government have received some suggestions from Central Vigilance Commission for changes in the existing laws to fight corruption;
- (b) if so, the details thereof; and
- (c) the action proposed to be taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANATHANAN)

(a), (b) & (c): Yes, Sir. The Central Vigilance Commission (CVC) has supported enactment of an appropriate Act, to forfeit the properties of the corrupt public servants which is at present being considered by the Law Commission. Suggestion from the CVC for framing rules and procedures under the Benami Transactions (Prohibition) Act, 1988 is under consideration of the Ministry of Finance.

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
LOK SABHA UNSTARRED QUESTION NO. 3093  
ANSWERED ON 07.12.2001  
BENAMI TRANSACTIONS

3093. SHRI V. VETRISELVAN

Will the Minister of Finance be pleased to state:-

- (a) whether the Government have constituted a committee to identify persons who are involved in benami transactions;
- (b) if so, the details thereof; and
- (c) the measures taken by the Government to curb benami transactions in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI BALASAHEB VIKHE PATIL)

- (a): No, Sir.
- (b) Does not arise.
- (c) The matter of implementation of the Benami Transactions (Prohibition) Act, 1988 active consideration of the Government.

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

LOK SABHA UNSTARRED QUESTION NO. 2163

ANSWERED ON 14.3.2008

BENAMI TRANSACTIONS AND PROHIBITION ACT

2163. SHRI PRABODH PANDA

Will the Minister of Finance be pleased to state:-

(a) whether the Benami Transactions & Prohibitions Act and rules and regulations framed thereunder have come into force;

(b) whether any insufficiency has been reported/come to the notice of the Government; and

(c) if so, the details thereof and the action being taken by the Government thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI S.S. PALANIMANICKAM)

(a)&(b) The Benami Transactions (Prohibition) Act, 1988 could not be implemented as it contained grave infirmities. The Rules for implementing the Act can be framed only after amending certain provisions of the Act.

(c) The areas of grave infirmities have been discussed with the Ministry of Law and have been sorted out in consultation with them. A draft of the Bill and a draft Cabinet Note for amending the Benami Transactions (Prohibition) Act, 1988, is under preparation.



GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LOK SABHA UNSTARRED QUESTION NO. 1477  
ANSWERED ON 18.11.2010  
BENAMI TRANSACTIONS

1477. SHRI SONAWANE PRATAP NARAYANRAO

Will the Minister of Law and Justice be pleased to state:-

- (a) whether Central Vigilance Commission has recommended to make stringent law to seize Benami properties with a view to check investment of money earned through corrupt means;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government proposes to implement the said law; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a): This Ministry has not received any recommendation of the Central Vigilance Commission on benami transactions.

(b): Does not arise.

(c) & (d): The Government is in the process of consolidating and amending the Benami Transaction (Prohibition) Act, 1988.

## [ii] REPAYMENT OF LOAN

On 9 August, 2001 Shri Prabhunath Singh, M.P., addressed an Unstarred Question No. 2721 to the Minister of Shipping. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Shipping within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Shipping vide O.M. No. PD-H-11016/13/2001-PDF dated 24 February, 2011 have requested to drop the assurance on the following grounds:-

“That In so far as VPT is concerned, the case involves settlement of a loan of Rs. 110.41 crores drawn by the port trust from the Govt. of India during the 1970s and 1980s for construction of an outer harbor for handling vessels of 1,00,00 DWT and above capacity, mainly to cater to the demands of Japanese Steel Mills for iron ore exports canalized through MMTC. An unremunerative tariff structure imposed on the Port by the Government for utilizing the outer harbor facilities from December, 1976 to March, 1983 led to a loss of Rs. 57.58 crores and hence VPT defaulted on yearly repayment of principal amounting to Rs. 44.69 crores and interest thereon during the period 1978-79 to 1988-89. From 1989-90, VPT paid all their loan instalments along with interest thereon regularly. Since 1994 certain proposals involving restricting of the defaulted principal and waiver of interest have been under consideration in consultation with the Ministry of Finance. At the instance of the Ministry of Finance, VPT has since repaid the entire amount of defaulted principal of Rs. 44.60 crores and also normal interest thereon and a proposal for waiver of penal interest of Rs. 213.05 crores plus further accruals thereon till actual date of sanction is under consideration.

In so far as CoPT is concerned, according to the proposal received from the Port Trust, it had availed loans from the Government of India to the tune of Rs. 168.15 crores from 1936-37 to 1994-95 out of which the Port Trust has been able to repay only the principal amount of Rs. 8.53 crores. The financial position of the Port was unsatisfactory due to recurring losses and the Port defaulted on repayment of the loan from 1982-83 onwards. Different proposals for restructuring the repayment of loan have been under consideration since 1993. The Ministry of Finance has agreed to the restructuring of Rs. 159.62 crores, payment of outstanding interest in 10 annual instalments and waiver of penal interest and has advised to move a note for CCEA approval accordingly.

As more than 9 years have already been elapsed and finalization of the proposals pertaining to VPT and CoPT would involve consultation with the Ministry of Finance and in the case of CoPT CCEA approval, it is likely to take more time hence the Committee on Government Assurances, may be requested to drop this assurance from the list of assurances."

4. In view of the above, the Ministry, with the approval of Minister of Shipping, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF SHIPPING  
LOK SABHA UNSTARRED QUESTION NO. 2721  
ANSWERED ON 09.08.2001

REPAYMENT OF LOAN

2721. SHRI PRABHUNATH SINGH

Will the Minister of Shipping be pleased to state:-

- (a) whether some of the port trusts defaulted in the repayment of soft loans to World Bank/Government of India during 1997-98;
- (b) if so, the details thereof and the reasons for not making payment;
- (c) the action taken against the officials responsible therefor; and
- (d) the steps the Government propose to take to ensure that such instances do not recur?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI HUKUMDEO NARAYAN YADAV )

(a) Yes, Sir.

(b), (c) & (d) The following Port Trusts have defaulted in repayment of loan as on 31-3-1998:-

Sl.No.	Name of the Ports	(Rupees in thousands)
1.	Paradip Port Trust	105,38,82
2.	Cochin Port Trust	78,88,29
3.	Visakhapatnam Port Trust	44,89,62

Paradip Port Trust showed its inability in making payment due to losses. Proposals of Cochin Port Trust and Visakhapatnam Port Trust to write off the defaults is under consideration in the Ministry.

[iii] AMENDMENT TO NATIONAL HIGHWAYS AUTHORITY OF INDIA ACT

On 19 March, 2008 Shri Iqbal Ahmed Saradgi, M.P., addressed an Unstarred Question No. 2899 to the Minister of Road Transport and Highways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has sought extension of time upto 19 June, 2012 to fulfill the assurance.

3. The Ministry of Road Transport and Highways vide O.M. No. H-11016/23/2009-P&P(Part) dated 27 December, 2011 have requested to drop the assurance on the following grounds:-

"That the National Highways Authority of India (Amendment) Bill 20011 duly approved by the Cabinet has already been sent to Ministry of Law & Justice, Legislative Department on 12.12.2011 with request to introduce the Bill in Winter Session of Parliament 2011 and a notice of intention to move for leave to introduce the said Bill in the ensuing Winter Session of Lok Sabha has also been sent to Secretary General, Lok Sabha on 12.12.2011. The Bill has been introduced in Lok Sabha on 19.12.2011."

4. In view of the above, the Ministry, with the approval of the Minister of Road Transport and Highways, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA UNSTARRED QUESTION NO. 2899  
ANSWERED ON 19.03.2008

AMENDMENT TO NATIONAL HIGHWAYS AUTHORITY OF INDIA ACT

2899. SHRI IQBAL AHMED SARADGI

Will the Minister of Road Transport and Highways be pleased to state:-

- (a) whether the Government proposes to amend the National Highways Authority of India Act to incorporate changes in the functions and structure of the Authority;
- (b) if so, the details thereof; and
- (c) the time by which the final decision in this regard is likely to be taken?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K. H. MUNIYAPPA)

(a) Yes, Sir.

(b) Subsequent to the approval of the Cabinet on restructuring proposal of National Highways Authority of India (NHAI), the NHAI Act 1988 is required to be amended to implement the following decisions:

- (i) to increase the number of full-time members of the Authority from five to six; and
- (ii) to increase the number of part-time members of the Authority from four to six.

(c) This Ministry conveyed intention to move for leave to introduce the National Highways Authority of India (Amendment) bill, 2007 during Winter Session of Parliament and also to introduce the bill. The bill could not be introduced in that Session. Fresh notice has been issued to introduce the NHAI (Amendment) bill during the current Session.

[iv] SETTING UP OF MEDICAL PARKS

On 30 April, 2008 Shri Ananta Nayak, M.P., addressed the following Unstarred Question No. 5222 to the Minister of Health and Family Welfare:-

“(a) the objectives of medical parks proposed to be set up in the country; and

(b) the amount earmarked during the Eleventh Plan for the purpose?”

2. In reply, the then Minister of State for Health and Family Welfare (Smt. Panabaka Lakshmi) stated as follows:-

“(a) : The objectives is to set up a state of art vaccine manufacturing facility and a “Medical Park” at Chengalpattu near Chennai. The “Medical Park” may include manufacturing industries for medical diagnostics, equipments, disposables and devices along with facilities for Research & Development.

(b) : The project is under formulation stage. Funding modalities will be decided after the completion of Detail Project Report.”

3. The above reply was treated as an assurance and required to be implemented by the Ministry of Health and Family Welfare within three months of the date of the reply but the assurance is yet to be implemented.

4. The Ministry of Health and Family Welfare vide O.M. No. H-11012/1/2009-EPW dated 16 December, 2009 have requested to drop the assurance on the following grounds:-

“That the proposal for establishment of a Medi Park is in conceptual stage. At this stage, it is not feasible to fulfill the assurance. Accordingly, this Minsitry proposes to request the Committee on Government Assurances, Lok Sabha to drop the above mentioned assurance.”

5. In view of the above, the Ministry, with the approval of the Minister for Health and Family Welfare, have requested to drop the above assurance.

[v] EMUs SERVICES

On 11 December, 2008 Shri Varkala Radhakrishnan, M.P., addressed an Unstarred Question No. 1894 to the Minister of Railways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Railways within three months of the date of the reply. The assurance is yet to be implemented. The Ministry has sought extension of time upto 10 March, 2012 to fulfill the assurance.

3. The Ministry of Railways vide O.M. No. 2008/Chg-I/10/SWR/11 dated 29 April, 2009 have requested to drop the assurance on the following grounds:-

"That in reply it has been stated that the matter will be taken up with Kerala State Road Transport Corporation as and when new requirements shall arise. This infers that in case there is no new requirements then the matter cannot be taken up."

4. In view of the above, the Ministry, with the approval of the Minister of State for Railways, have requested to drop the above assurance.



GOVERNMENT OF INDIA  
MINISTRY OF RIALWAYS  
LOK SABHA UNSTARRED QUESTION NO. 1894  
ANSWERED ON 11.12.2008  
EMU's SERVICES

1894. SHRI VARKALA RADHAKRISHNAN

Will the Minister of Railways be pleased to state:-

(a) whether the Railways have plans to operate Electric Multiple Units (EMUs) in the Southern States;

(b) if so, the details thereof;

(c) whether there is any possibility to operate EMU`s in the Southern States on the line of Mumbai suburban Railway System;

(d) if so, the details thereof;

(e) whether the Railways shall take up the matter of linking railway stations by buses where direct bus services to railway stations are not available at present with the Kerala State Transport Department; and

(f) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (DR. R. VELU)

(a) to (d): Electric Multiple Units (EMUs) services are available on Chennai Central-Sullurpeta, Chennai Central-Arakkonam, Chennai Beach-Chengalpattu and Chennai Beach-Velacherry sections. With 63 rakes online, 651 EMU services are running in Chennai suburbs. There is no proposal at present to extend the Electric Multiple Units (EMU) services to other sections in Southern states.

(e) & (f): All major Railway stations in Kerala area have been directly linked with road transport. As and when new requirements shall arise, the matter will be taken up with the Kerala State Road Transport Corporation.

[vi] MADARSAS

On 24 February, 2009 Dr. Thokchom Meinya, Sarvashri Rayapati Sambasiva Rao, Abdullakutty and Milind Deora, M.Ps., addressed an Unstarred Question No. 578 to the Minister of Human Resource Development. The contents of the question along with the reply of the Minister of State in the Ministry of Human Resource Development (Smt. D. Purandeswari) are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Human Resource Development within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Human Resource Development vide O.M. No. 4-4/2009-MC dated 24 February, 2010 requested to drop the assurance on the following grounds:-

“That the stated position of the Government in the Ministry of Human Resource Development is that proposal of Central Madarsa Board will be processed only after consensus among all stakeholders. Since the building of consensus cannot have a time frame, it is requested that this assurance may be dropped.”

4. The above request of the Ministry was considered by the Committee at their sitting held on 7 April, 2010 and the Committee decided not to drop the assurance. Accordingly the Committee presented its 7th Report to Lok Sabha on 05 May, 2010 and desired that the Government should take appropriate action in the matter and implement the assurance expeditiously.

5. However, the Ministry of Human Resource Development vide O.M. No. 4-4/2009-MC dated 28 March, 2011 and 13 June, 2011 have once again requested to drop the assurance on the following grounds:-

"That efforts were made by the Ministry to build a consensus on the proposal of setting up of Central Madarsa Board (CMB) and Hon'ble Minister of Human Resource Development had convened a meeting of Muslim Members of Parliament to seek their opinion. Due to lack of consensus among the community, the proposal for setting up of CMB has been dropped for the time being with the approval of the Hon'ble Minister of Human Resource Development. As and when consensus is obtained the proposal could be revived. In view of the above it is requested that the above assurance may be dropped. The Ministry have also informed that an assurance on the same subject i.e. "Setting up Madarsa Board" in Rajya Sabha has been dropped by the Committee on Government Assurances, Rajya Sabha."

6. In view of the above, the Ministry, with the approval of Minister of Human Resource Development, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
LOK SABHA UNSTARRED QUESTION NO. 578  
ANSWERED ON 24.2.2009

MADARSAS

578. DR. THOKCHOM MEINYA  
SHRI RAYAPATI SAMBASIVA RAO  
SHRI ABDULLAKUTTY  
SHRI MILIND DEORA

Will the Minister of Human Resource Development be pleased to state:-

(a) whether there is any proposal to convert all the madarsas in the country as Government institutions and setting up an All India Madarsas Board on CBSE pattern;

(b) if so, the details thereof,

(c) whether the State Governments would still play a role in the new dispensation in terms of running and providing financial aids in the Madarsas;

(d) if so, the details thereof;

(e) whether the Government has also decided to set up Central Madarsa Board;

(f) the aims, functions and responsibility of the Board;

(g) whether the Government has accepted the recommendations of the Central Board of Secondary Education and Council of Board of School Education(COBSE) to give equivalence to Madarsa education; and

(h) if so,the details thereof?

## ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a) to (f) : No Sir, the existing Scheme for Centrally Sponsored Providing Quality Education in Madarsa (SPQEM) is a voluntary scheme. Madarsas opting to introduce modern subjects, in addition to the traditional religious instructions, are provided financial assistance through the respective State Government. A proposal is being examined on the desirability of setting up a Central Madarsa Board to coordinate education in modern subjects imparted by madarsas on a voluntary basis and to coordinate the activities of State Madarsa Boards, where required.

(g and h): On the recommendation of an Expert Committee set up by the Government of India, a notification dated 30th January, 2009 has been issued, equating certificates given by the State Madarsa Boards to those of Secondary and Senior Secondary levels, in cases where such equivalence is in place in the respective States.

[vii] ROADMAP FOR DEVELOPMENT OF TOURISM

On 24 July, 2009 Adv. A. Sampath and Dr. Raghuvansh Prasad Singh, M.Ps. addressed a Starred Question No. 304 to the Minister of Tourism. The contents of the question along with the reply given by the Minister of Tourism (Kumari Selja) is as given in the Annexure.

2. During discussion Smt. Sushma Swaraj, M.P., raised the following Supplementary to Starred Question No. 304 dated 24 July, 2009 to the Minister of Tourism:-

**“Minister has just stated that the State Government develop the tourist spots but as you have referred to Buddhist circuit, the tourist spots of this circuit are in different states. Rajgir is in Bihar, Sarnath in Uttar Pradesh and Sanchi in Madhya Pradesh. Such tourist spots can’t be left on the mercy of the State Governments. I would like to ask you whether the Union Government is likely to develop such tourist spots of a circuit itself. Whether Sanchi is to be included in the Buddhist circuit?”**

3. In reply, the Minister of Tourism (Kumari Selja) stated as follows:-

**“Hon’ble Madam Speaker, there are several such circuits. We want to sanction 29 mega destinations and circuits in the country. We have already sanctioned 20 out of the above and nine destinations are yet to be sanctioned as their details have not been received. There are several circuits which spread out in several States. There are six circuits out of the above which are related to Buddhism.”**

4. The above reply was treated as an assurance and required to be implemented by the Ministry of Tourism within three months of the date of the reply but the assurance is yet to be implemented.

5. The Ministry of Tourism vide O.M. No. 1-P&C(29)/2009 dated 6 October, 2009 have requested to drop the assurance on the following grounds:-

“ That the reply given by the Minister was a statement of facts regarding development of tourist destinations and circuits in the country. The projects for development of identified circuits are sanctioned after submission of complete proposals by the State Governments/U.T. Administration. This is an ongoing process and cannot be completed within a definite time frame.”

6. In view of the above, the Ministry, with the approval of the Minister of Tourism, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF TOURISM  
LOK SABHA STARRED QUESTION NO. 304  
ANSWERED ON 24.07.2009  
ROAD MAP FOR TOURISM DEVELOPMENT

\*304. ADV. A. SAMPATH  
DR. RAGHUVANSH PRASAD SINGH

Will the Minister of Tourism be pleased to state:-

“(a) whether Government has drawn any road map for promotion and development of tourism for the next five years;

(b) if so, the details thereof;

(c) whether the Government proposes to include spots in various States including Jharkhand, Himachal Pradesh, Maharashtra, Bihar, Orissa and Uttar Pradesh for the purpose; and

(d) if so, the details thereof?”

2. In reply, the Minister of State in the Ministry of Tourism (Kumari Selja) stated as follows:-

"(a) and (b): The roadmap for development and promotion of tourism includes development of infrastructure at important destinations and circuits, targeted marketing campaigns in overseas and domestic markets and broad basing of hospitality education and training for meeting the demand of trained manpower in the tourism industry.

(c) and (d): Development of tourist spots is primarily undertaken by the State Governments/Union Territory Administrations. The Ministry of Tourism, however, provides financial assistance for tourism projects based on proposals received from them subject to availability of funds and inter-se priority. List of projects sanctioned to all State Governments/Union Territory Administrations in the 10th Plan and first two years of the 11th Plan are at Annexure-I & II respectively."



## Annexure-I

STATEMENT IN REPLY TO PARTS (c) AND (d) OF LOK SABHA STARRED QUESTION NO. \*304 ANSWERED ON 24.07.2009 REGARDING ROAD MAP FOR TOURISM DEVELOPMENT

LIST OF PROJECTS SANCTIONED AND AMOUNTS SANCTIONED DURING THE TENTH FTVE YEAR PLAN

(Rs in lakhs)

<b>S.</b>	<b>State</b>	<b>No. of</b>	<b>Sanctioned</b>
<b>1.</b>	Andaman & Nicobar	<b>1</b>	6.25
<b>2.</b>	Andhra Pradesh	33	8428.24
<b>3.</b>	Arunachal Pradesh	39	6087.85
<b>4.</b>	Assam	41	6635.61
<b>5.</b>	Bihar	26	6632.44
<b>6.</b>	Chandigarh	10	508.45
<b>7.</b>	Chattisgarh	<b>37</b>	7746.70
<b>8.</b>	Dadar & Nagar Haveli	<b>4</b>	37.86
<b>9.</b>	Daman & Diu	<b>9</b>	581.85
10.	Delhi	45	7123.36
11.	Goa	<b>7</b>	157.26
12.	Gujarat	25	3726.79
13.	Haryana	44	4895.42
14.	Himachal Pradesh	55	7134.19
15.	Jammu & Kashmir	64	14020.86
16.	Jharkhand	12	4280.44
<b>17.</b>	Karnataka	<b>47</b>	9052.02
18.	Kerala	61	13809.94
19.	Lakshadweep	<b>1</b>	7.00
20.	Madhya Pradesh	62	9724.34
21.	Maharashtra	52	8267.75
22.	Manipur	<b>17</b>	1162.43
23.	Meghalaya	20	2668.69
24.	Mizoram	30	6038.02
25.	Nagaland	36	7441.48
26.	Orissa	<b>37</b>	7235.39
<b>27.</b>	Pondicherry	<b>9</b>	1685.16
28.	Punjab	29	5544.82
29.	Rajasthan	50	8183.85
30.	Sikkim	49	7496.31
31.	Tamil Nadu	62	10345.34
32.	Tripura	21	1702.48
33.	Uttar Pradesh	44	9590.24
34.	Uttranchal	42	7673.42
35.	West Bengal	39	5535.25
	<b>Total</b>	<b>1160</b>	<b>201167.50</b>

## Annexure-II

LIST OF PROJECTS SANCTIONED AND AMOUNTS SANCTIONED BY  
MINISTRY OF TOURISM DURING FIRST TWO YEARS OF ELEVENTH FIVE YEAR  
PLAN.

**(Rs. in Lakh)**

S.No.	State/UT	No. of	Amount
1	Andhra Pradesh	16	12610.06
<b>2</b>	Assam	9	3379.51
3	Arunachal Pradesh	23	6477.32
4	Bihar	12	2993.20
5	Chattisgarh	5	2407.91
6	Goa	2	4314.91
7	Gujarat	12	2710.24
8	Haryana	18	4755.76
9	Himachal Pradesh	21	5263.88
10	J&K	61	10678.72
11	Jharkhand	7	1130.47
12	Karnataka	9	6277.92
13	Kerala	22	7393.83
14	Madhya Pradesh	27	7093.77
15	Maharashtra	8	5389.49
16	Manipur	14	4054.61
17	Meghalaya	8	1912.94
18	Mizoram	9	2011.32
19	Nagaland	32	4786.01
20	Orissa	18	6491.68
21	Punjab	4	2365.99
22	Rajasthan	10	5744.02
23	Sikkim	50	13112.86
24	Tamil Nadu	<b>28</b>	6427.52
25	Tripura	17	1471.70
26	Uttarakhand	8	6549.76
27	Uttar Pradesh	13	6672.67
28	West Bengal	21	6562.50
29	Andaman & Nicobar	0	0.00
30	Chandigarh	<b>7</b>	819.11
31	Dadar & Nagar Haveli	3	24.88
32	Delhi	8	764.08
33	Daman & Diu	1	12.50
34	Lakshadweep	1	782.73
35	Puducherry	10	1863.68
	<b>Total</b>	<b>514</b>	<b>155307.55</b>

[viii] INCOME TAX RAIDS

On 20 November, 2009 Sarvashri Ravindra Kumar Pandey, Sudarshan Bhagat and Yashbant N.S. Laguri, M.Ps., addressed an Unstarred Question No. 400 to the Minister of Finance. The contents of the question along with its reply are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Finance within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance vide O.M. No. H-11016/19/2009-ED dated 15 February, 2010 have requested to drop the assurance on the following grounds:-

“That in part (a) and (b) of the reply, it was stated that “the seized material/documents are being further investigated”. The said reply has been treated as an assurance. In this regard, it may be mentioned that the documents/materials seized by Income Tax Department are examined in depth and spot search enquiry is often conducted to gather corroborative evidences. Thereafter, the assessing officer initiates the assessment proceedings u/s 153A and 153C of Income Tax Act, during the course of which all the material gathered is examined and confronted to the assessee and a reasonable opportunity being heard is given as per the principle of Natural Justice. As per Section 153B of Income Tax Act, the assessment has to be completed within a period of two years from the end of the Financial Year in which the search was concluded. Thereafter, the assessments are subject matter of appellate proceedings before Commissioner of Income Tax (Appeal), Income Tax Appellate Tribunal, High Court and Supreme Court. In view of the above facts, the final outcome of the investigation conducted and the utilization of seized materials/documents is likely to take considerable amount of time which may run into years.

In part (c) and (d) of the reply, it was stated that "suitable action as per Law would be taken against those found guilty". The said reply has been treated as an assurance. In this regard, it may be mentioned, in continuation with the facts stated in the preceding para, that appropriate penalty proceedings under Income Tax Act and prosecution proceedings under Income Tax Act/IPC etc. are initiated in suitable cases. These proceedings are usually initiated once the assessments are completed and additional income brought to tax is confirmed by the first appellate authority i.e. Commissioner of Income Tax (Appeal). Keeping in view the fact that completion of assessment and disposal of first appeal may take considerable amount of time running into years, it would be appreciated that initiation of penalty/prosecution or any other suitable proceeding/action can taken place only after considerable period of time."

4. The above request of the Ministry was considered by the Committee at their sitting held on 06 August, 2010 and the Committee decided not to drop the assurance. Accordingly, the Committee presented its 10th Report of 15th Lok Sabha to the House on 27 August, 2010.

5. The Ministry of Finance (Department of Revenue) vide their O.M. No. 11016/19/2009-ED dated 7 October, 2010 has again requested to drop the assurance on the following grounds:-

"(i) The documents/material seized during the search and seizure action are subjected to extensive examination during post-search proceedings and the individuals and entities searched are given proper opportunity to explain the same vis-à-vis their returned income in accordance with the principles of natural justice and equity.

(ii) The seized material/documents are used as evidences in assessment and reassessment proceedings of all such connected individual/entities as per the statutory provisions of the Income Tax Act. The investigation and assessment can be treated as conclusive only when all appeals before Commissioners of Income Tax (Appeals), Income Tax Appellate Tribunal (which is under the Ministry of Law and Justice), Hon'ble High Courts and the Hon'ble Supreme Court are decided.

(iii) An individual/entity is said to be guilty only after the assessment/re-assessment becomes final and conviction order by the Court is obtained in the prosecution proceedings launched as per the statutory provisions of the Income Tax Act and provisions of relevant legislations such as Indian Penal Code, Criminal Procedure Code, etc.

In view of the above, it will be appreciated that completion of the above actions, mentioned in the reply to the Parliament Question and treated as Assurance, are not within the exclusive jurisdiction of the Income-Tax Department. The procedural aspects involve quasi-judicial and judicial authorities including the Hon'ble High Courts and the Hon'ble Supreme Court to attain finality. Hence, the instant Assurance does not depend merely on the Income-tax Department but involves constitutional authorities such the Hon'ble High Courts and the Hon'ble Supreme Court and no time limits can be fixed as such for resolution of issues before Courts."

6. In view of the above, the Ministry, with the approval of Minister of State for Finance (Revenue), have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
LOK SABHA UNSTARRED QUESTION NO. 400  
ANSWERED ON 20.11.2009  
INCOME TAX RAIDS

400. SHRI RAVINDRA KUMAR PANDEY  
SHRI SUDARSHAN BHAGAT  
SHRI YASHBANT NARAYAN SINGH LAGURI

Will the Minister of Finance be pleased to state:-

(a) whether the Enforcement Directorate and the Department of Income Tax have conducted raids in various States of the country recently and confiscated incriminating documents and seized property worth crores of rupees;

(b) if so, the details thereof and reaction of the Government thereto;

(c) whether cases related to Hawala transaction and acquisition of properties disproportionate to the known sources of income have come to light at the time of Income Tax raids during the years 2008-09 and 2009-10 till date; and

(d) if so, the details thereof and the action taken against the guilty persons?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b): The Income Tax Department, assisted by the Enforcement Directorate, has conducted searches and seizure operation recently in various States of the country. Various lockers, bank accounts and premises are under prohibitory orders as per the provisions of the Income Tax Act, 1961. The seized documents/ materials are being further investigated.

(c) & (d): The search actions in some cases, prime-facie, indicate Hawala transactions and that the properties are more than the income earned. Search and Seizure action, as per the Income Tax Act, 1961, are a continuous and ongoing process based on information in the possession of the Income Tax Department. The evidences gathered during search and seizure actions are used in assessment or re-assessment proceedings of the relevant persons, as per Income Tax Act, which becomes final when assessments before the Assessing Officer and appeals before CIT (Appeals), ITAT, High Courts or Supreme Court are completed. Suitable action as per Law would be taken against those found guilty.

[ix] RESERVATION IN PRIVATE SECTOR

On 7 December, 2009 S/Shri Ashok Kumar Rawat and Wakchaure Bhausaheb Rajaram, M.Ps., addressed an Unstarred Question No. 2765 to the Minister of Social Justice and Empowerment. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Social Justice and Empowerment within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 30 September, 2011 to fulfill the assurance.

3. The Ministry of Social Justice and Empowerment vide O. M. No. 16012/11/2009-CC dated 2 August, 2011 have requested to drop the assurance on the following grounds:-

"That since in reply to the question, only factual position as obtained on the date was reported, and no assurance to any effect was given, the reply may not be treated as assurance and may be dropped."

4. In view of the above, the Ministry, with the approval of the Minister of State (Road Transport and Highways), have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA UNSTARRED QUESTION NO. 2765  
ANSWERED ON 7.12.2009  
RESERVATION IN PRIVATE SECTOR

2765. SHRI ASHOK KUMAR RAWAT  
SHRI WAKCHAURE BHAUSAHEB RAJARAM

Will the Minister of Social Justice and Empowerment be pleased to state:-

- (a) Whether the Union Government is contemplating to provide reservation in private sector;
- (b) if so, the details thereof;
- (c) whether the Government has received suggestions or requests in this regard from different social organizations in past;
- (d) if so, the details thereof during the last three years; and
- (e) the reaction of the Government thereto and the time by which the Government will take final decision in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI D. NAPOLEON)

(a) & (b) A coordination Committee has been set up under the Chairmanship of the Principal Secretary to the Prime Minister for promotion of affirmative action in the Private Sector. The Committee has held three meetings and held discussions with Apex Industry Chambers/Associations.

(c) & (d) Yes Sir. Suggestions have been received from various organizations such as All India Confederation of SC/ST Organizations, Delhi, Akhil Bhartiya Anusuchit Jati/Janjati Mahasabha, Agra, Dalit Mahasabha, Delhi, and Dalit Sena, Nagpur.

(e) The matter is being discussed with the Apex Industry Chambers/Associations.



[x] INCREASE IN CIP

Sub: Request for dropping of assurances given in reply to:-

(i) Unstarred Question No. 4041 dated 15 December, 2009 regarding 'Increase in CIP', and

(ii) Unstarred Question No. 5151 dated 27 April, 2010 regarding 'Hike in PDS Prices.

2. The replies given to the above unstarred questions (Annexures I and II) were treated as assurances by the Committee and were required to be implemented by the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food & Public Distribution) within three months of the date of their replies, but the assurances are yet to be implemented. The Ministry has sought extension of time upto 14 June, 2010 to fulfill the assurance relating to USQ No. 4041 and no extension has been sought in respect of USQ No. 5151 replied on 27 April, 2010.

3. The Ministry of Consumer Affairs, Food and Public Distribution vide O. M. Nos. 6(71)/2009-Py.I dated 29 June, 2010 and 6(38)/2010-Py.I dated 15 July, 2010 have requested for dropping the assurances on the following grounds:-

"That the proposals regarding upward revision of Central Issue Price (CIPs) for APL families and Hike in PDS Prices were submitted to Empowered Group of Ministers (EGoM) in their meetings held on 17.8.2009, 20.11.2009 and 14.12.2009. However, these proposals were deferred. Lastly, these proposals were submitted to Cabinet Committee on Economic Affairs (CCEA), which in their meeting held on 16.3.2010 deferred the items. As such, there is no proposal to revise the CIPs for APL as of now."

4. Accordingly, the Ministry with the approval of the Minister of State for Agriculture, Consumer Affairs, Food & Public Distribution, has requested that the assurances may be dropped.

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA UNSTARRED QUESTION NO. 4041  
ANSWERED ON 15.12.2009

INCREASE IN CIP

4041. SHRI GURUDAS DASGUPTA  
SHRI P. LINGAM  
SHRI NAMA NAGESWARA RAO

Will the Minister of Consumer Affairs, Food and Public Distribution be pleased to state:-

- (a) whether Government proposes to increase the Central Issue Price (CIP) of foodgrains supplied to Above Poverty Line (APL) families through Public Distribution System;
- (b) if so, the details and the reasons therefor; and
- (c) the date on which the CIP was last revised alongwith the changes made threerein?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF  
STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC  
DISTRIBUTION (PROF. K.V. THOMAS)

(a),(b)and(c): Central Issue Prices (CIP) of wheat and rice supplied to Above Poverty Line (APL) families through Public Distribution System (PDS) have not been revised since 2002. During this period, Government have increased the Minimum Support Price (MSP) in order to provide more remunerative prices to farmers. Costs on account of other incidentals of procurement have also increased. This has led to an escalation in food subsidy and created a large gap between CIP for APL families and open market prices. The Department is examining a proposal to revise the CIPs of wheat and rice for APL category with a view to reducing the difference between the CIPs for APL and market price of wheat and rice.

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA UNSTARRED QUESTION NO. 5151  
ANSWERED ON 27.04.2010  
HIKE IN PDS PRICES

5151. SHRI ANANDRAO ADSUL  
SHRI GURUDAS DASGUPTA  
SHRI P. LINGAM  
SHRI GAJANAN D. BABAR  
SHRI DHARMENDRA YADAV  
SHRI HARISHCHANDRA CHAVAN  
SHRI P. KUMAR

Will the Minister of Consumer Affairs, Food and Public Distribution be pleased to state:-

- (a) whether the Government proposes to hike the Central Issue Price of foodgrains for Above Poverty Line (APL) category under the Public Distribution System (PDS);
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has assessed the likely impact of this hike on the price of foodgrains in the open market;
- (d) if so, the details and the outcome thereof; and
- (e) the extent to which it is likely to check the diversion of cheap foodgrains to the open market?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a)&(b): Central Issue Prices (CIP) of wheat and rice supplied to Above Poverty Line (APL) families through Public Distribution System (PDS) have not been revised since 2002. During this period, Government have increased the Minimum Support Price (MSP) in order to provide more remunerative prices to farmers. Costs on account of other incidentals of procurement have also increased. This has led to an escalation in food subsidy and created a large gap between CIP for APL families and open market prices. The Government is examining a proposal to revise the CIPs of wheat and rice for APL category with a view to reducing the difference between the CIPs for APL and market price of wheat and rice.

(c) & (d): No, madam.

(e): The increase in the CIPs of foodgrain will reduce the gap between open market prices of foodgrains and CIPs and is likely to check the diversion of subsidized foodgrains.

[xi] IRREGULARITIES IN LUCKNOW PASSPORT OFFICE

On 16 December, 2009 Shri Sanjay Singh Chauhan and Shrimati Shruti Choudhry, M.Ps., addressed an Unstarred Question No. 4361 to the Minister of External Affairs. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of External Affairs within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of External Affairs vide O.M. No. VI/125/15/209 dated 31 December, 2010 has requested to drop the assurance on the following ground:-

“That RPO, Chennai and PO, Trichy have impounded/revoked the passports in question. In addition, the Police have already commenced the investigation in respect of these cases and the final outcome after charge-sheeting would take a very long time. It is, therefore, requested that the Hon'ble Committee on Government Assurances, Lok Sabha may kindly drop the assurance.”

4. In view of the above, the Ministry, with the approval of Minister State for External Affairs, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 4361  
ANSWERED ON 16.12.2009  
IRREGULARITIES IN LUCKNOW PASSPORT OFFICE

4361. SHRI SANJAY SINGH CHAUHAN  
SHRIMATI SHRUTI CHOUDHRY

Will the Minister of External Affairs be pleased to state:-

- (a) whether the cases of irregularities in issuing the passports by the Regional Passport Office, Lucknow have come to light;
- (b) if so, the details thereof;
- (c) whether some passports have been issued to Pakistani citizens by the said office during the last five years;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether any enquiry has been conducted in this regard;
- (f) if so, the outcome thereof and the action taken against the culprits;
- (g) whether such rackets of making fake passport through illegal means are operating in other cities of the country as well; and
- (h) if so, the details thereof?

## ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (DR. SHASHI THAROOR)

(a) No.

(b) Not applicable.

(c) & (d) A passport was issued to one Syed Amir Ali in 2005 by the Passport Office Lucknow on receipt of a clear police verification report. Recently it was reported that he is actually a Pakistani citizen.

(e)& (f) Investigation is being carried out by the Police.

(g) & (h) A case of Sri Lankan nationals obtaining passports from Passport Office Chennai/Trichy has come to the notice and the matter is under investigation by the police.

[xii] NATIONAL GREEN TRIBUNAL

During discussion on National Green Tribunal Bill dated 16 March, 2010 Shri

Sandeep Dixit, M.P. *inter-alia* desired to know as follows:-

"Mr. Deputy Speaker, Sir, this Bill can have a huge impact whatever technical knowledge of environment we do have, that will have an impact in the near future. Whether this Bill and the provisions therein are likely to cover them properly? or Whether, as the hon'ble Minister has said, 20 Members at National level and 15 – 20 Members from five different Sectors will have powers? I also drawn attention towards issues related to environment and relationship between technology and human beings and it is necessary to cover them under the provisions of the Bill otherwise it will create problems in the future. Today, there are machines, chemicals and other so many things totally unknown to us, involved in every aspect of life and it is hard to know their effect on human life? Whether this Bill is complete in this respect that it will provide protection to the people against the legal and judicial challenges likely to occur in this regard in near future?.....(interruptions) I would like to request the hon'ble Minister to move forward as it is just the beginning? I won't say that it has not been started in the right earnest but we need to consider the fact that it is better to implement a programme related to the human life which is dependent on the environment in view of the coming challenges and population."

2. In reply, the Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Narayanasamy) *inter-alia* stated as follows:-

"As I have already submitted – I am also submitting it now – the Government will look into the matter. We have already said that. Beyond that, what do you want? It is because, we will have to conduct the proceedings; the National Green Tribunal Bill is there; that has to be passed. Beyond that, the Government cannot say anything."

3. The above reply was treated as an assurance by the Committee and was required to be implemented by the Ministry of Environment and Forests within three months from the date of reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 16 December, 2010 to fulfill the assurance.

4. The Ministry of Environment and Forests vide their O.M. No. 9(16)/2010-PL dated 19 August, 2010 have requested for dropping the above assurance on the following grounds:-

'That the National Green Tribunal Act, 2010 has recently been enacted by Parliament and has got Presidential assent on 2nd June, 2010. During the debate on the National Green Tribunal Bill, Hon'ble Minister of Environment and Forests while replying to statement made by the Hon'ble MP, responded as 'The Government will look into the matter.' On examination, it is noted that the statement of Hon'ble M. P. is vague and incomplete. It is, therefore, requested that this assurance may be dropped from the list of pending assurances in respect of Ministry of Environment and Forests.'

5. In view of the above, the Ministry, with the approval of the Minister of State for Environment and Forests (Independent Charge), have requested to drop the assurance.



[xiii] LOOK EAST POLICY

On 10 March, 2010 S/Shri P.S. Ghatowar and Joseph Toppo, M.Ps., addressed an Unstarred Question No. 2128 to the Minister of External Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of External Affairs within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have not sought any extension of time to fulfill the assurance.

3. The Ministry of External Affairs vide D. O. No. AB/125/02/2010 dated 30 May, 2011 have requested to drop the assurance on the following grounds:-

"That it is regretted that the papers regarding the assurance on USQ 2128 dated 10.3.2010 were misplaced due to functional separation of MER and MER-ASEAN Division in MEA, which resulted in delay in processing a reply.

In this connection, attention is drawn to the fact that the notified assurance pertains to ongoing multilateral negotiations on the ASEAN FTA in Services & Investment and the BIMSTEC FTA. By their very nature, multilateral negotiations, especially of this scale, are protracted. It is difficult to envisage a finite timeframe for their successful conclusion despite best intent on the part of negotiating countries to reach early conclusion.

For instance, the India-ASEAN Trade-in-Goods Agreement, which is part of the India-ASEAN FTA, took six years of negotiations to reach conclusion in 2009. The India-ASEAN Trade-in-Services and Investment negotiations are still ongoing, with the lead being taken by the Ministry of Commerce, on the Indian side. Progress in these negotiations is also tangentially linked to outcomes of the Doha Round of negotiations. The lead Ministry for the BIMSTEC FTA is also Ministry of Commerce.

In view of this, Ministry of External Affairs requests that the assurance against Lok Sabha Unstarred Question No. 2128 dated 10.3.2010 may please be dropped against this Ministry by submitting the facts on the matter before the Committee on Government Assurances in an appropriate manner. It may be noted that the lead negotiator in the Indian side on these issues is the Ministry of Commerce."

4. In view of the above, the Ministry, with the approval of External Affairs, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 2128  
ANSWERED ON 10.03.2010  
LOOK EAST POLICY

2128. SHRI P.S. GHATOWAR  
SHRI JOSEPH TOPPO

Will the Minister of External Affairs be pleased to state:-

- (a) whether the Government proposes to revamp the "Look East Policy";
- (b) if so, the details thereof;
- (c) whether the Government is also negotiating to conclude a Free Trade Agreement with the ASEAN particularly Indo-Myanmar as envisaged in the Look East Policy;
- (d) if so, the details thereof;
- (e) the progress made so far in this regard; and
- (f) the present status of the stillwell road?

ANSWER

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA)

(a) & (b) The 'Look East Policy' of the Government of India has been evolving since early 1990s with inputs from different Departments of the Government and we have been able to significantly deepen our engagement with ASEAN and other countries of South and East Asia. Exchange of high level visits and enhanced levels of bilateral trade and investment give frequent opportunities to upgrade the framework and content of the Look East Policy on a regular basis. At the ASEAN-India Summit in October 2009 in Thailand, several new initiatives were announced by India to strengthen and carry forward our relationship.

(c) to (e) India had signed a 'Trade in Goods' agreement with ASEAN in 2009, which became operational from 1 January, 2010. Agreements on Trade in Services and Investment as part of FTA are being discussed. India is also negotiating an FTA with BIMSTEC (Bay of Bengal Initiative for Multi-Sectoral Technical and Economic Cooperation). Myanmar is a member of both ASEAN and BIMSTEC.

(f) It is understood that Myanmar is undertaking upgradation of parts of Stillwell road.

On 3 May, 2010 Shri Rajagopal Lagadapati, M.P., addressed an Unstarred Question No. 5962 to the Minister of Commerce and Industry. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Commerce and Industry within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 3 February, 2012 to fulfill the assurance.

3. The Ministry of Commerce and Industry (Department of Industrial Policy & Promotion) vide O.M. No. 1/4/2010-IPR-V dated 29 July, 2010 had requested to drop the assurance on the following grounds:-

"That the intention of the Department while giving a reply to the Question that 'NID' is still in the process of finalizing its views in the matter' was not to give any assurance. Since NID is an autonomous organization, this Department did not provide any assurance on behalf of NID. Only the factual position was stated."

4. The above request was considered by the Committee at their sitting held on 12 January, 2011 and decided not to drop the assurance. The Committee accordingly presented its 13th Report on 22 March, 2011 *inter-alia* recommending that the Government should finalise their stand over grant of status of centre for excellence to National Institute of Design (NID) and implemented the assurance.

5. The Ministry of Commerce and Industry (Department of Industrial Policy & Promotion) vide O.M. No. 1/4/2010-IPR-V dated 19 December, 2010 have once again requested to drop the assurance on the following grounds:-

"It may also be mentioned here that an assurance on an identical matter of USQ No. 2765 dated 21 April, 2010 of Rajya Sabha was considered and dropped by Rajya Sabha Secretariat vide O.M. No. RS.1/219/228/2010-Com.III dated 30 August, 2010."

6. In view of the above, the Ministry, with the approval of Minister of State for Commerce and Industry, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
LOK SABHA UNSTARRED QUESTION NO. 5962  
ANSWERED ON 03.05.2010

NATIONAL INSTITUTE OF DESIGN  
5962. SHRI RAJAGOPAL LAGADAPATI

- Will the Minister of Commerce and Industry be pleased to state:-
- (a) whether the Government proposes to give status of Centre for Excellence to the National Institute of Design (NID);
  - (b) if so, the details thereof and the time by which such status is likely to be given;
  - (c) the benefits likely to accrue to NID if such status is given;
  - (d) Whether any private participation is envisaged in setting up of the above institutes; and
  - (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) & (b): No, Madam. The NID is still in the process of finalising its views in the matter.
- (c): NID would be able to award degree of B. Des. and M. Des. Presently it awards Undergraduate and Postgraduate diplomas.
- (d): No, Madam.
- (e): Does not arise.

[xv] RAJIV GANDHI GRAMIN VIDYUTIKARAN YOJANA

On 7 May, 2010 S/Shri Om Prakash Yadav and Pakauri Lal, M.Ps., addressed an Starred Question No. 602 to the Minister of Power. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. During discussion, Shri Choudhary Lal Singh, M.P. raised a supplementary question regarding electrification of villages having population of less than 100. In reply, the Minister of State for Power stated that where population is less than 100, such cases would be looked into. Another supplementary question was raised by Shri Dara Singh Chauhan, M.P. regarding electrification of 1,37,000 Majras so as to maintain uniformity and equality in entire Uttar Pradesh. In reply, the Minister of State for Power stated that wherever BPL families are existing, the Power Ministry will provide them electricity infrastructure after examining the Detailed Project Report (DPR).

4. The reply to the above supplementary questions were treated as assurances by the Committee and were required to be implemented by the Ministry of Power within three months from the date of the reply. The assurances are yet to be implemented. The Ministry have sought extension of time upto 7 November, 2011 to fulfill the assurance.

4. The Ministry of Power vide O. M. No. 40/53/2010-RE dated 27 October, 2010 have requested to drop the assurance on the following grounds:-

"That as regards to BPL connection, it is stated that under RGGVY, 573 projects approved, covering 2.46 crore BPL connections, out of which 1.18 crore BPL connections has been made. The remaining BPL connections to be completed at the end of the 11th Five Year Plan period."

As regards the electrification of villages/habitations/hamlets with population less than 100, in reply, it has been clearly stated that the electrification of these villages/habitations/hamlets has to be done by State Governments from their own resources or under programmes of Ministry of New & Renewable Energy."

5. In view of the above, the Ministry, with the approval of the Minister of State for Power, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF POWER  
LOK SABHA STARRED QUESTION NO. 602  
ANSWERED ON 7.05.2010  
RAJIV GANDHI GRAMIN VIDYUTIKARAN YOJANA

\*602. SHRI OM PRAKASH YADAV  
SHRI PAKAURI LAL

Will the Minister of Power be pleased to state:-

- (a) whether various State Governments including Bihar have suggested some modifications in the Rajiv Gandhi Grameen Vidyutikaran Yojana;
- (b) if so, whether the Government proposes to bring any amendment in the scheme for the speedy electrification of villages in the country;
- (c) if so, the details thereof;
- (d) whether various State Governments have sought additional financial assistance from the Union Government for the rural electrification in their States; and
- (e) if so, the details thereof and the action taken by the Government thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) to (c): Yes, Madam. Some states including Bihar have made suggestions for modifying provisions of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY). The view of the Ministry of Power on major suggestions received is placed at Annex.

(d) & (e) : Under RGGVY, 573 projects (235 projects in X Plan & 338 projects in XI Plan) covering electrification of 1.18 lakh un/de- electrified villages and release of 2.46 crore BPL connections with an outlay of Rs.26353.51 crores have been sanctioned. Some States have been requesting for sanction of their remaining RGGVY projects, which are primarily high cost projects or supplementary projects to cover habitations attached to main village, with population exceeding 100. These projects are proposed to be taken up in Phase-II of the scheme as and when approved for implementation by competent authority.

**ANNEX**

**ANNEX REFERRED TO IN PARTS (a) TO (c) OF THE STATEMENT LAID IN REPLY TO STARRED QUESTION NO. 602 TO BE ANSWERED IN THE LOK SABHA ON 07.05.2010 REGARDING RAJIV GANDHI GRAMEEN VIDYUTIKARAN YOJANA.**

<b>Sl. No.</b>	<b>Suggestion made by the State Government</b>	<b>Action Taken</b>
<b>1.</b>	<b>State of Bihar has requested for providing higher capacity transformers (100 KVA) in Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY)</b>	<b>The capacity of distribution transformer to be installed is linked to the expected load as per provisions of RGGVY. A distribution grid design with larger number of small capacity Distribution Transformers (DTs) is a better option than installing large DTs as it leads to lower distribution losses. Thus, there is no immediate need to change the capacity of transformers.</b>
<b>2.</b>	<b>State of Bihar has requested for providing of 3-Phase connections for agriculture consumers.</b>	<b>Under RGGVY, 3-phase 11 KV lines are being extended up to village level. The State Power Utility may further extend the network for releasing new agricultural connections using their own resources, as and when required.</b>
<b>3.</b>	<b>Some States like Haryana &amp; Rajasthan have requested for expanding the coverage of population by including habitations below 100.</b>	<b>During the XI Plan, population criteria has been relaxed from 300 to 100. The electrification of hamlets below population has to be done by State Governments from their own resources or under programmes of Ministry of New &amp; Renewable Energy.</b>

[xvi] SUPER THERMAL POWER PLANT

On 27 August, 2010 S/Shri Inder Singh Namdhari and Nishikant Dubey, M.Ps., addressed an Unstarred Question No. 5204 to the Minister of Power. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Power within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 27 August, 2011 to fulfill the assurance.

3. The Ministry of Power vide O. M. No. 9/71/2010.TH.II dated 4 July, 2011 have requested to drop the assurance on the following grounds:-

"That the Ministry of Coal has moved a Note for consideration of the Group of Ministers (GOM) regarding re-location of the North Karanpura Super Thermal Power Project (NKSTPP) in the State of Jharkhand.

The GOM has been constituted to consider the environmental and developmental issues relating to coal mining and other development projects. The Planning Commission is the concerned administrative agency dealing with the issues under deliberation of the GOM.

The matter for identification of a suitable site for construction of the power project by NTPC at North Karanpura has thus transcended the scope of efforts by this Ministry in resolving the issue."

4. In view of the above, the Ministry, with the approval of the Minister of State for Power, have requested to drop the above assurance.



GOVERNMENT OF INDIA  
MINISTRY OF POWER  
LOK SABHA UNSTARRED QUESTION NO. 5204  
ANSWERED ON 27.08.2010  
SUPER THERMAL POWER PLANT

5204. SHRI INDER SINGH NAMDHARI  
SHRI NISHIKANT DUBEY

Will the Minister of Power be pleased to state:-

- (a) whether the Government had proposed to set up a super thermal power plant at Piparwar in Jharkhand in 1999;
- (b) if so, the details thereof;
- (c) whether the project has not been commissioned so far;
- (d) if so, the reasons therefor; and
- (e) the time by which the project is likely to be commissioned?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

- (a) & (b) : NTPC has proposed to set up a Super Thermal Power Project of the capacity of 3x660 MW at North Karanpura (Located near to Piparwar) in Jharkhand.
- (c) to (e) : Consultations between various stakeholders are going on to identify a suitable site for construction of the project.

[xvii] RENEWAL OF MINING LEASES

On 11 November, 2010 Shri Prahlad Joshi, M.P., addressed an Unstarred Question No. 461 to the Minister of Steel. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Steel within three months of the date of the reply. The assurance is yet to be implemented. The Ministry of have not sought any extension of time to fulfill the assurance.

3. The Ministry of Steel vide O.M. No. 2(38)/2010-RM.I dated 4 March, 2011 have requested to drop the assurance on the following grounds:-

"That National Mineral Development Corporation (NMDC) Ltd. makes application before various State Governments for grant of mineral concessions and it is an on-going process. Therefore, at any point of time there are always one or the other application pending either before any of the State Government or the Central Government. Follow-up is made by NMDC Lt. as well as Ministry of Steel for expeditious decision on the applications of NMDC Ltd.

As mentioned above, since the renewal of mineral concessions, applications before various Governments and follow-up action by the applicant company is a continuous process, Committee on Government Assurances is requested not to treat the reply of Ministry of Steel, Government of India as an assurance and delete the same from its lists of assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Steel (Independent Charge), have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF STEEL  
LOK SABHA UNSTARRED QUESTION NO. 461  
ANSWERED ON 11.11.2010  
RENEWAL OF MINING LEASES

461. SHRI PRAHLAD JOSHI

Will the Minister of Steel be pleased to state:-

- (a) the number of mines leased to National Mineral Development Corporation (NMDC);
- (b) whether some mining leases are due for renewal and the proposal for the lease of fresh mines applied by NMDC is pending with the Government;
- (c) if so, the details thereof; and
- (d) the steps taken to clear such mining lease applications for renewal?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP)

(a): A total of twelve mines for various minerals have been leased to NMDC Ltd. in the country.

(b)&(c): Two mining leases viz. Panna main mining lease and Panna supplementary mining lease for diamonds are due for renewal. NMDC has applied for renewal of these two mining leases. However, the renewal of mining leases is awaited. Besides, NMDC has applied to many state governments viz. the Government of Chhattisgarh, the Government of Karnataka, the Government of Jharkhand, the Government of Orissa, the Government of Madhya Pradesh, the Government of Andhra Pradesh and the Government of Jammu & Kashmir for grant of many new mining leases for minerals including iron ore, manganese, dolomite, gold, bauxite, coal, diamond and sapphire. Most of these applications are pending with the concerned State Governments, while some are sub-judice. One of the application is pending with Ministry of Mines, Government of India for grant of prior approval on behalf of the Central Government.

(d): NMDC is pursuing the matter with the concerned State Governments as well as Ministry of Mines. As and when required, Ministry of Steel also takes up matter with the concerned authorities.

[xviii] INDIAN POWER DEBT FUND

On 26 November, 2010 Shri Jagdambika Pal, M.P., addressed an Unstarred Question No. 2807 to the Minister of Power. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Power within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have not sought any extension of time to fulfill the assurance.

3. The Ministry of Power vide O. M. No. 1/29/2010-PF Desk dated 24 May, 2011 have requested to drop the assurance on the following grounds:-

"That at present, there is no 'Indian Power Debt Fund'. In fact, the idea of having a separate debt fund for power sector is still at a very raw stage. Further, on 15-11-2010, the Cabinet Secretariat has already set up a High Level Committee on Financing Infrastructure. As such, it is not feasible to give any assurance regarding the Indian Power Debt Fund (when or whether it will be set up) or regarding whether it will be applicable to State Governments or regarding criteria for allocation of funds to various states-as asked for in the Unstarred Question. It would therefore not be appropriate to treat the reply which had been given to the above mentioned Unstarred Question as an assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for Power, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF POWER  
LOK SABHA UNSTARRED QUESTION NO. 2807  
ANSWERED ON 26.11.2010  
INDIAN POWER DEBT FUND

2807. SHRI JAGDAMBIKA PAL

Will the Minister of Power be pleased to state:-

- (a) whether the State Government are allowed to contribute and draw from Indian Power Debt Fund;
- (b) if so, the details thereof; and
- (c) the criteria for allocation of funds from said Fund to various States?

ANSWER

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE)

(a) to (c) : There is a Committee on Long Term Infrastructure Debt (India Infrastructure Debt Fund) under the Planning Commission. It is, chaired by Shri Deepak Parekh, Chairman IDFC. Its members are mentioned in the list at Annex. In one of the meetings, the Chairman had offered to head a Group/Committee for creating separate long term Infrastructure fund for meeting the requirement of power sector. For this, a concept paper on India Power Debt Fund has been prepared suggesting the creation of Rs.50,000 crore debt fund that would raise low-cost long-term resources for re-financing power projects that have passed the construction stage and associated risks. The concept paper is to be examined in depth and would require approval/clearance by concerned Ministries/Departments. As such, whether the State Governments will be allowed to contribute/draw from the fund, will depend on the terms and conditions of the Fund which will be finally approved.

## ANNEX

**ANNEX REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 2807  
TO BE ANSWERED IN THE LOK SABHA ON 26.11.2010.**

### Members of the committee

1. Shri S.S. Khurana Chairman, Railway Board
2. Shri Brahm Dutt Secretary, Ministry of Road Transport Highways
3. Shri P. Uma Shanker Secretary, Ministry of Power
4. Shri K. Mohandas Secretary, Ministry of Shipping
5. Shri Kaushik Basu Chief Economic Advisor, Ministry of Finance
6. Smt. Ravneet Kaur Joint Secretary, Department of Financial Services & CMD, IIFCL
7. Smt. Kalpana Morparia CEO, JP Morgan India
8. Shri U.K. Sinha CMD, UTI – AMC
9. Shri T.S. Vijayan Chairman – LIC
10. Shri Milind Kalkar Deputy General Manager, State Bank of India
12. Shri Michael Markels Lead Financial Sector pecialist,World Bank
13. Shri Alok Kshirsagaar Director, Mckinsey & Company
14. Shri Gajendra Haldea Adviser to Deputy Chairman, Planning Commission.

[xix] CHANGE IN IMF

On 26 November, 2010 S/Shri Arjun Roy and Dr. Chinta Mohan, M.Ps., addressed an Unstarred Question No. 2860 to the Minister of Finance. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Finance within three months of the date of the reply. The assurance is yet to be implemented. The Ministry of Finance have sought extension of time from time to time. The last extension of time for fulfillment of assurance expired on 26 May, 2011 and the Ministry have sought extension of time till the date the assurance is dropped.

3. Meanwhile the Ministry of Finance vide O.M. No. 12/10/2010-FB.I dated 25 February, 2011 and 6 September, 2011 have requested to drop the assurance on the following grounds:-

"That 'the comprehensive review of Quota formula by January 2013 and next review of quotas by January 2014', mentioned in the reply to the Lok Sabha, is to be done by the IMF and not Government of India.

This is a process subject to international negotiation among different member countries of the IMF at the time of the actual review. The conduct and final outcome of these negotiations is not a matter within the exclusive jurisdiction of the Government of India."

4. In view of the above, the Ministry, with the approval of the Minister of State (Finance), have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

LOK SABHA UNSTARRED QUESTION NO. 2860

ANSWERED ON 26.11.2010

CHANGE IN IMF

2860. SHRI ARJUN ROY  
DR. CHINTA MOHAN

Will the Minister of Finance be pleased to state:-

(a) the details of members alongwith voting powers held by each in the international Monetary Fund (IMF);

(b) whether India has put forth a proposal to bring about changes in International Monetary Fund (IMF); and

(c) if so, the details thereof and the points on which the request is based upon and the status of the proposal as on date?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) The details of each member of IMF are shown in the attached list.

(b) India has been actively participating in the Quotas and Voice reform process of the IMF.

(c) One of the most important changes which India has pressed for is that the quota reforms in the IMF should be done in a manner that the voting power of the Emerging Markets and Developing Countries (EMDCs) should increase. This will enhance the legitimacy of the IMF.

An agreement on IMF quota reforms was reached in the G20 Finance Ministers meeting held in Gyeongju (South Korea) and was subsequently endorsed by the G20 Leaders in the Seoul Summit. This will increase the quota of the dynamic EMDCs and the underrepresented countries by over 6% while protecting the voting share of the poorest. In addition there will be a comprehensive review of the formula by January 2013 to better reflect the economic weights, and through completion of the next review of quotas by January 2014. The IMF is in the process of giving effect to this agreement.



## Annexure

## Voting powers held by each in the IMF

Country	Total Number of Votes	% Vote Share
Afghanistan, Islamic Republic of	1,869	0.08
Albania	737	0.03
Algeria	12,797	0.58
Angola	3,113	0.14
Antigua and Barbuda	385	0.02
Argentina	21,421	0.96
Armenia	1,170	0.05
Australia	32,614	1.47
Austria	18,973	0.85.
Azerbaijan	1,859	0.08
Bahamas, The	1,553	0.07
Bahrain	1,600	0.07
Bangladesh	5,583	0.25
Barbados	925	0.04
Belarus	4,114	0.19
Belgium	46,302	2.08
Belize	438	0.02
Benin	869	0.04
Bhutan	313	0.01
Bolivia	1,965	0.09
Bosnia and Herzegovina	1,941	0.09
Botswana	880	0.04
Brazil	30,611	1.38
Brunei Darussalam	2,402	0.11
Bulgaria	6,652	0.30
Burkina Faso	852	0.04
Burundi	1,020	0.05
Cambodia	1,125	0.05
Cameroon	2,107	0.09
Canada	63,942	2.88
Cape Verde	346	0.02
Centra! African Republic	807	0.04
Chad	810	0.04
Chile	8,811	0.40
China	81,151	3.65
Colombia	7,990	0.36
Comoros .	339	0.02

Congo, Democratic Republic of the	5,580	0.25
Congo, Republic of	1,096	0.05
Costa Rica	1,891	0.09
Cote d'Ivoire	3,502	0.16
Croatia	3,901	0.18
Cyprus	1,646	0.07
Czech Republic	8,443	0.38
Denmark	16,678	0.75
Djibouti	409	0.02
Dominica	332	0.01

Libyan Arab Jamahiriya	11,487	0.52
Lithuania	1,692	0.08
Luxembourg	3,041	0.14
Macedonia, former Yugoslav Republic of	939	0.04
Madagascar	1,472	0.07
Malawi	944	0.04
Malaysia	15,116	0.68
Maldives	332	0.01
Mali	1,183	0.05
Malta	1,270	0.06
Marshall Islands	285	1.43
Mauritania	894	0.04
Mauritius	1,266	0.06
Mexico	31,778	1.43
Micronesia, Federated States of	301	0.01
Moldova	1,432	0.07
Mongolia	761	0.03
Montenegro	525	0.02
Morocco	6,132	0.28
Mozambique	1,386	0.06
Myanmar	2,834	0.13
Namibia	1,615	0.07
Nepal	963	0.04 I
Netherlands	51,874	2.34
New Zealand	9,196	0.41
Nicaragua	1,550	0.07
Niger	908	0.04
Nigeria	17,782	0.80
Norway	16,967	0.76
Oman	2,190	0.10
Pakistan	10,587	0.48

Palau	281	0.01
Panama	2,316	0.10
Papua New Guinea	1,566	0.07
Paraguay	1,249	0.06
Peru	6,634	0.30
Philippines	9,049	0.41
Poland	13,940	0.63
Portugal	8,924	0.40
Qatar	2,888	0.13
Romania	10,552	0.48
Russian Federation	59,704	2.69
Rwanda	1,051	0.05
St. Kitts and Nevis	339	0.02
St. Lucia	403	0.02
St. Vincent and the Grenadines	333	0.01
Samoa	366	0.02

Voting powers held by each in the IMF

San Marino	420	0.02
Sao Tome and Principe	324	0.01
Saudi Arabia	70,105	3.16.
Senegal	1,868	0.08
Serbia	4,927	0.22
Seychelles	338	0.02
Sierra Leone	1,287	0.06
Singapore	8,875	0.40.
Slovak Republic	3,825	0.17
Slovenia	2,567	0.12
Solomon Islands	354	0.02
Somalia	692	0.03
South Africa	18,935	0.85
Spain	30739	1.38
Sri Lanka	4,384	0.20
Sudan	1,947	0.09
Suriname	1,171	0,05
Swaziland	757	0.03
Sweden	24,205	1.09
Switzerland	34,835	1.57
Syrian Arab Republic	3,186	0.14
Tajikistan	1,120	0.05
Tanzania	2,239	0.10
Thailand	11,069	0.50
Timor-Leste	332	0.01
Togo	984	0.04
Tonga	319	0.01
Trinidad and Tobago	3,606	0.16
Tunisia	3,115	0.14
Turkey	12,163	0.55
Turkmenistan	1,002	0.05
Tuvalu	268	0.01
Uganda	2,055	0.09
Ukraine	13,970	0.63
United Arab Emirates	6,367	0.29
United Kingdom	107,635	4.85
United States	371,743	16.74
Uruguay	3,315	0.15
Uzbekistan	3,006	0.14
Vanuatu	420	0.02
Venezuela, Republica Bolivariana de	26,841	1.21
Vietnam	3,541	0.16
Yemen, Republic of	2,685	0.12
Zambia	5,141	0.23
Zimbabwe	3,784	0.17

\* The above data does not take note of the April 2008 and November 2010 reform proposals, as they are still in the process of formal approval.

[xx] NATIONAL EDUCATION FINANCE CORPORATION

On 1 December, 2010 Shri S. Semmalai, M.P., addressed an Unstarred Question No. 3559 to the Minister of Human Resource Development. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Human Resource Development within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

3. The Ministry of Human Resource Development (Department of Higher Education) vide OA) dated 2 November, 2011 have requested to drop the assurance on the following grounds:-

"That the proposal for establishment of National Education Finance Corporation (NEFC) was referred to Planning Commission for their concurrence. The Planning Commission has raised doubts on the viability of a separate entity exclusively catering to education sector, since an easy way of facilitating this arrangement could be through interest subvention. Hence the proposal was not taken forward. In view of this, it is requested that the Committee on Government Assurances may kindly be moved to drop the assurance from the list of pending assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Human Resource Development, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION  
LOK SABHA UNSTARRED QUESTION NO. 3559  
ANSWERED ON 1.12.2010  
NATIONAL EDUCATION FINANCE CORPORATION

3559. SHRI S. SEMMALAI

Will the Minister of Human Resource Development be pleased to state:-  
(a) whether the Government is considering any proposal to create an authority to stand guarantee for education loans within the purview of National Education Finance Corporation (NEFC);

(b) if so, the details thereof;

(c) whether NEFC is entrusted to deal with infrastructure loans; and

(d) if so, the rate of interest specified?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(SMT. D. PURANDESWARI)

(a) to (d): There is a proposal under examination for establishment of National Education Finance Corporation (NEFC) for providing loans for infrastructure development and expansion of educational institutions, as well as refinance facility for educational loans. The proposal also envisages creation of a Credit Guarantee Fund Resource for Education Loans (CGREL). The proposed objective of CGREL is to provide guarantees to the advances granted to students for acquiring higher education, without obtaining any collateral security or third party guarantees.

[xxi] BASIC AMENITIES IN SLUM AREAS

On 22 February, 2011 S/Shri Marotrao Sainuji Kowase and P.C. Mohan, M.Ps., addressed an Unstarred Question No. 1 to the Minister of Housing and Urban Poverty Alleviation. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Housing and Urban Poverty Alleviation within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have not sought any extension of time to fulfill the assurance.

3. The Ministry of Housing and Urban Poverty Alleviation vide O. M. No. H-11016/03/2011/IHSDP dated 12 September, 2011 have requested to drop the assurance on the following grounds:-

"That the Assurance given in reply to Lok Sabha Unstarred Question Admitted No. 1 dated 22-02-2011 by Shri Marotrao Sainuji Kowase and Shri P.C. Mohan regarding "Basic Amenities in Slum Areas may be dropped as this Ministry is left with no option but to make a request for dropping in view of the following compelling reasons:-

- (a). Housing and slums being State subjects, it is for the States to provide housing and related infrastructure facilities in slums. Accordingly, there were no targets for construction or completion of houses under the approved guidelines for Sub-Mission Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) components of the Jawaharlal Nehru National Urban Renewal Mission (JNNURM). However, given the indicative allocation made by the Planning Commission for BSUP and IHSDP for-the 7-year Mission period, it was expected that 1.5' million houses could be sanctioned/taken up under the Sub-Mission of Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) components of the Jawaharlal Nehru National Urban Renewal Mission (JNNURM). It is up to the states to get projects sanctioned duly providing their share and mobilising the share of Urban Local Bodies and beneficiary

contribution. Based on reports received from States/Union Territories 471465 houses (331769 under BSUP and 139696 under IHSDP) are completed and 410218 houses (286173 under BSUP and 124045 under IHSDP) under progress as against sanctioned number of houses of 1,61 5,775 with a cost Rs. 40914 Crores. In fact the Government of India has already sanctioned more than 1.5 million houses within the Mission period.

- (b). The tasks involved in fulfilling the assurance require actions at State/UT level and reportedly the States/UTs have expressed various constraints/ obstacles such as non-availability of land, non-response to tenders, lack of capacity of the local bodies/implementing agencies, cost escalation, changes in Master Plan and reluctance of the slum dwellers to make contribution or shift to temporary locations in the case of in-situ housing projects as the key factors responsible for delay in implementation of the BSUP and IHSDP components of JNNURM. In some cases, court cases have also emerged causing delay in execution. In view of the difficulties being faced by the States/UTs and the facts that the Government of India has sanctioned more than 1.5 million houses and that construction of houses undertaken by States/Urban Local Bodies is a prolonged process, full completion of 1.5 million houses may take as much time as 2-3 years which is a pretty long period to keep an assurance pending. However, it may be stated that all the dwelling units sanctioned under BSUP and IHSDP are required to be completed and the Ministry will be following with the States/UTs through periodic reviews, DO letters etc."

4. In view of the above, the Ministry, with the approval of the Minister for Housing and Urban Poverty Alleviation, have requested to drop the above assurance.



GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION  
LOK SABHA UNSTARRED QUESTION NO. 1  
ANSWERED ON 22.02.2011  
BASIC AMENITIES IN SLUM AREAS

1. SHRI MAROTRAO SAINUJI KOWASE  
SHRI P.C. MOHAN

Will the Minister of Housing and Urban Poverty Alleviation be pleased to state:-

(a): whether a large number of people living in slums and cities are facing acute shortage of basic amenities;

(b): if so, the details thereof and the action taken by the Government to provide basic amenities in the slum areas;

(c): the estimated number of slum dwellers proposed to be provided dwelling units during the next five years under Valmiky/Ambedkar Housing Schemes being run by the Government, State-wise;

(d): the number of houses likely to be constructed annually and the time by which it is expected to be completed, State-wise; and

(e): the steps taken to check the rise in slums and for environmental improvement of urban slums?

ANSWER

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA)

(a) and (b): Yes, Madam. A large number of people living in slums and cities are facing acute shortage of basic amenities. The key problems concern the issues of security of tenure at affordable prices, affordable housing, water supply, sanitation, health, education and social security. The Government launched the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) in December, 2005 to assist cities and towns in taking up housing and infrastructural facilities for the urban poor in select 65 cities in the country under the Basic Services to the Urban Poor (BSUP) Programme. For other cities/towns, for taking up housing and slum upgradation programmes, the Integrated Housing and Slum Development Programme (IHSDP) has been launched with the objective to strive for holistic slum development, with a healthy and enabling environment by providing adequate shelter and basic

infrastructure facilities to the slum dwellers including the poor. The duration of JNNURM is seven years beginning from the 2005-06. The details of projects sanctioned under JNNURM for providing basic amenities to the urban poor under BSUP and IHSDP are as under:

Scheme	Number of projects sanctioned	Total Project cost approved	Total Central share approved	Total number of dwelling units sanctioned
BSUP	479	27813.58	14027.18	1036819
IHSDP	977	9957.72	6760.72	523283
Total	1456	37771.30	20787.90	1560102

(c) to (e): The Scheme of Valmiki Ambedkar Awas Yojana (VAMBAY) has been subsumed under Integrated Housing and Slum Development Programme (IHSDP) under JNNURM. State/UT-wise details of dwelling units sanctioned so far under BSUP and IHSDP are annexed. It is expected that as a result of JNNURM, 1.5 million houses will be completed for slum dwellers/Urban Poor.

To address the issues of slums and environmental improvements therein, the Government has announced a new Scheme – Rajiv Awas Yojana (RAY) which aims at providing support to States that are willing to provide property rights to slum dwellers. The preparatory phase of Rajiv Awas Yojana called the Slum Free City Planning Scheme has been launched in the last financial year to support activities like slum survey, GIS mapping of slums and preparation of slum-free city and state plans.

**Annexure -I**

**ANNEXTURE REFERRED TO IN REPLY TO LSUQ NO.1 FOR 22.2.11 JNNURM- Basic Service to the Urban Poor (Sub Mission II) Total Project Approved)**

Status as on 15.02..2011 Rs is crores

Sl. No.	Name of the State/ UT	Mission Cities	Projects Approved	Total Project Cost Approved	Total No. of Dwelling Units Approved (N+U)	Total Central Share Approved	Total State Share Approved	Ist Installment Sanctioned	2nd installment sanctioned	3rd installment sanctioned	4th installment sanctioned	Total ACA Released
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Andhra Pradesh	3	36	3010.18	134694	1497.42	1512.77	374.35	337.91	227.68	66.86	874.86

2	Assam	1	2	108.44	2260	97.60	10.84	24.40	24.40	0.00	0.00	48.80
3	Arunanchal Pradesh	1	2	49.25	852	43.95	5.31	10.99	0.84	0.00	0.00	11.83
4	Chandigarh (UT)	1	2	564.94	25728	396.13	168.81	99.03	99.03	75.03	0.00	198.06
5	Chhattisgarh	1	6	462.49	30000	364.99	97.50	91.25	78.05	0.00	0.00	169.29

6	Bihar	2	18	709.98	22372	312.76	397.23	78.19	0.00	0.00	0.00	78.19
7	Delhi	1	17	2783.78	73820	1229.28	1554.51	307.32	43.85	11.54	0.00	228.90
8	Gujarat	4	19	1709.94	106044	822.46	887.48	205.62	167.18	146.10	109.65	621.68
9	Goa	1	1	10.22	155	4.60	5.62	1.15	0.00	0.00	0.00	1.15

10	Haryana	1	2	64.23	3248	31.18	33.05	7.79	7.79	7.79	7.79	31.18
11	Himachal Pradesh	1	2	24.01	636	18.27	5.74	4.57	0.00	0.00	0.00	4.57
12	Jammu & Kashmir	2	5	162.39	6677	134.44	27.95	33.61	3.19	0.00	0.00	33.61
13	Jharkhand	3	11	370.67	12226	251.59	119.08	62.90	0.00	0.00	0.00	62.90

14	Karnataka	2	18	747.18	28118	407.97	339.21	101.99	63.96	1.22	0.00	164.49
15	Kerala	2	7	343.67	23577	233.56	110.11	58.39	50.60	16.38	0.00	125.37
16	Madhya Pradesh	4	22	704.65	41446	344.26	360.48	86.07	45.44	16.40	0.00	147.91
17	Maharashtra	5	60	6817.86	182841	3234.10	3583.76	808.53	403.99	174.15	46.36	1409.68

18	Manipur	1	1	51.23	1250	43.91	7.32	10.98	0.00	0.00	0.00	10.98
19	Meghalaya	1	3	51.74	768	40.35	11.39	10.09	5.94	5.94	0.00	16.03
20	Mizoram	1	4	91.32	1096	80.11	11.21	20.03	7.23	0.00	0.00	27.26
21	Nagaland	1	1	134.50	3504	105.60	28.90	26.40	26.40	26.40	0.00	79.20



22	Orissa	2	6	74.62	2508	54.18	20.44	13.54	9.95	0.00	0.00	13.54
23	Punjab	2	2	72.43	5152	36.15	36.28	9.04	9.04	8.32	0.00	26.39
24	Puducherry	1	3	135.98	2964	83.20	52.78	20.80	1.06	1.06	0.00	21.86
25	Rajasthan	2	4	458.64	23151	257.30	201.34	64.33	21.14	0.00	0.00	85.47

26	Sikkim	1	3	33.58	254	29.06	4.52	7.26	7.26	0.70	0.00	15.23
27	TamilNadu	3	51	2327.32	91318	1041.80	1285.53	260.45	147.39	83.42	25.93	494.42
28	Tripura	1	1	16.73	256	13.96	2.77	3.49	3.49	3.49	3.49	13.96
29	Uttar Pradesh	7	67	2342.51	67992	1144.24	1198.27	286.02	263.18	86.73	0.00	531.77





Grand Total	63 Cities	479	27813.58	1036819	14137.51	13786.49	3507.11	2027.70	997.58	271.86	6281.36
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**Annexure -II****INTEGRATED HOUSING and SLUMS DEVELOPMENT PROGRAMME (IHSDP) Total Projects Approved****status as on 15.02.2011 Rs.in Crores**

Sl. No.	Name of the State	No. of towns/ULBs	Total No. of Projects Approved	Total Project Cost Approved	Total number of dwelling units Approved(new+Upgradation)	Total Central Share	Total State Share Approved	Ist installment (50% of Central Share approved)	2nd Installment approved	Total ACA released	Date of CSC MEETING
1	2	3	4	5	6	7	8	9	10	11	12
1	Andhra Pradesh	56	77	1139.10	47896	783.10	355.99	382.28	221.77	551.78	

2	Arunanchal Pradesh	1	1	9.95		176	8.96	1.00	4.48	0.00	4.48
3	A&N Island	1	2	15.15		40	13.64	1.52	6.82	0.00	5.53
4	Assam	16	16	84.99	8668		70.22	14.77	35.11	0.00	35.11
5	Bihar	19	20	275.22	12956		162.48	112.74	81.24	0.00	81.24
6	Chattisgarh	17	18	225.60		17922	158.83	66.78	79.41	28.19	104.57
7	D&N Haveli	1	2	5.74	144		3.34	2.40	1.67	0.00	1.67

8	Daman & Diu	1	1	0.69	16		0.58	0.11	0.29	0.00	0.29
9	Gujurat	37	38	381.78	28424		243.20	121.06	124.76	0.00	119.35
10	Haryana	14	18	272.26	16426		209.70	62.57	104.85	0.00	104.85
11	Himachal Pradesh	6	6	55.34	1616		37.07	18.26	18.54	0.00	18.54
12	Jammu & Kashmir	27	40	114.46		6670	87.97	21.64	41.22	4.42	41.22
13	Jharkhand	10	10	217.93		11544	131.33	86.60	62.79	0.00	55.05



14	Karnataka	32	34	398.13	17237	222.56	175.57	111.28	40.04	136.45
15	Kerala	45	53	273.32	26295	201.60	71.71	100.68	39.67	130.70
16	Madhya Pradesh	41	44	319.26	20739	221.83	97.43	110.97	4.76	115.73
17	Mizoram	6	8	39.27	1950	29.78	9.49	14.89	0.00	14.89
18	Rajasthan	51	56	776.37	40874	518.45	257.92	259.23	23.77	219.69
19	Meghalaya	3	3	41.48	912	22.43	19.05	11.21	0.00	11.21

20	Manipur	6	6	43.38		2829	32.35	10.08	16.33	0.00	13.03
21	Maharashtra	83	102	1803.93		90072	1228.48	575.44	575.97	34.48	600.15
22	Nagaland	2	2	90.13		2761	44.74	43.60	22.67	7.25	29.92
23	Orissa	29	32	284.67		13049	191.88	92.79	92.90	9.01	92.90
24	Punjab	2	3	63.42		4658	33.77	29.64	16.89	0.00	16.89
25	Puducherry	1	1	17.03	432		5.48	11.55	2.74	0.00	2.74
26	Sikkim	1	1	19.91	39		17.92	1.99	8.96	0.00	8.96

27	TamilNadu	83	84	515.88	37585	372.10	127.13	183.89	137.26	281.99
28	Tripura	5	5	43.64	3115	38.05	5.59	19.03	15.52	22.19
29	Uttar Pradesh	135	153	1165.08	43035	751.74	413.34	375.84	67.89	366.82
30	Uttrakhand	18	21	161.28	5032	90.57	70.71	45.28	0.00	45.28
31	West Bengal	81	120	1103.33	60171	826.59	276.25	413.37	163.46	498.79
	Total	830	977	9957.72	523283	6760.72	3154.75	3325.59	797.49	3732.01

[xxii] BLACK MONEY

In reply to General Discussion dated 24 February, 2011 the Prime Minister Dr. Manmohan Singh stated as follows:-

"I also wish to assure the House that, on this question of black money, particularly black money held abroad, we are one with the Opposition in saying that everything should be done to bring back this money to India because it belongs to us. This is not the issue which should divide the House. We will sit together with all parties and seek their help inviting suggestions as to how far we can move and at what pace we can move. We are absolutely open when it comes to dealing with black money. All constructive suggestions will be welcome."

2. The above reply was treated as an assurance by the Committee and was required to be implemented by the Ministry of Finance within three months from the date of reply but the assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

3. The Ministry of Finance vide their O.M. No. 288/21/2011-IT (Inv.II) dated 14 November, 2011 requested for dropping the above assurance on the following grounds:-

`That the statement of the Hon'ble Prime Minister is a broad statement reiterating the Government's commitment to bring back black money stashed abroad. It is to be noted that checking tax-evasion is a continuous and ongoing process. As such no fixed time frame/time-line can be assigned to bring back black money stashed abroad as it involves co-operation of other countries/jurisdictions."

4. In view of the above, the Ministry, with the approval of the Union Finance Minister, have requested to drop the assurance.

[xxiii] REGULARISATION OF UNAUTHORISED COLONIES

On 02 August, 2011 S/Shri Bhudeo Choudhary and Jai Prakash Agarwal, M.Ps., addressed an Unstarred Question No. 307 to the Minister of Urban Development. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Urban Development within three months of the date of the reply. The assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

3. The Ministry of Urban Development vide O.M. No. H-11016/7/2011-DDIIB dated 2 November, 2011 have requested to drop the assurance on the following grounds:-

"That Ministry of Urban Development had provided full information with reference to all parts of the Question and nothing has been withheld. In part (b) of the Question, the Hon'ble M.P. had desired to know the number of colonies for which consultations are being held with various departments for regularization. Accordingly, Ministry of Urban Development could have stopped by giving only the number of colonies instead of elaborating what is being done in respect of these colonies. Therefore, it is felt that the full information has been provided in respect of the part (b) of the Question.

It may be mentioned that regularization of unauthorized colonies involves several process to be completed before issue of formal regularization certificate to an unauthorized colony, such as, submission of layout plan by Resident Welfare Association (RWA), survey/scrutiny of layout plan, demarcation of the boundaries after scrutiny, approval of boundary by the land owning agency and the approval of the regularization proposal by an Empowered Committee of MCD. Recovery of land cost and penalty as prescribed in the Regulations is also mandatory before the issue of regularisation certificate. As such, completion of such an elaborate process is time consuming and it will be very difficult to fix any time frame for completion of regularization process."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Urban Development, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT  
LOK SABHA UNSTARRED QUESTION NO. 307  
ANSWERED ON 2.8.2011

REGULARISATION OF UNAUTHORISED COLONIES

307. SHRI BHUDEO CHOUDHARY  
SHRI JAI PRAKASH AGARWAL

Will the Minister of Urban Development be pleased to state:-

- (a) the number of unauthorised colonies regularised in Delhi by the Government during each of the last three years and the current year;
- (b) the number of colonies for which consultations are being held with various departments for regularisation;
- (c) whether the Government proposes to exempt unauthorised colonies being considered for regularisation from paying development charges and to regularise those colonies which were not inhabited in 2002, but in 2008 more than 50 percent houses had been constructed and a large population resided there;
- (d) if so, whether necessary amendments have been made in the notification in this regard; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): Government of NCT of Delhi has intimated that no colony has been regularized during the last three years.
- (b): 1639 colonies are under process for regularisation.
- (c): No, Madam.
- (d) & (e): It does not arise in view of answer given at (c) above.

**MINUTES**

**EIGHTH SITTING**

Minutes of the sitting of the Committee on Government Assurances (2011-2012) held on 26 April, 2012 in Committee Room 'C', Parliament House Annexe, New Delhi.

The Committee sat from 1500 hours to 1600 hours on Thursday, 26 April, 2012.

PRESENT

CHAIRPERSON

Shrimati Maneka Gandhi

Members

2. Shri Hansraj G. Ahir
3. Shri B.K. Handique
4. Shri Sukhdev Singh Libra
5. Shri Ramkishun
6. Shri Jagdanand Singh

Secretariat

1. Shri P. Sreedharan - Additional Secretary
2. Shri R.S. Kambo - Director
3. Shri T.S. Rangarajan - Additional Director

xx            xx            xx            xx            xx            xx

At the outset the Hon'ble Chairperson welcomed the Members and apprised them about the agenda of the day. Thereafter, the Committee took up for consideration of Memoranda No. 2 to 41 containing requests received from various Ministries/Departments for dropping of the pending assurances. The Committee authorised the Chairperson to take appropriate decision on the requests. Accordingly, the Chairperson decided to drop 23 assurances and pursue 17 assurances as shown in Annexure-I & II.

2.    xx            xx            xx            xx            xx            xx

***The Committee then adjourned.***





**Annexure-I**

**Details of Assurances Dropped by the Committee on Government Assurances at their sitting held on 26.04.2012.**

Sl. No.	Memo No.	Question No. /Discussion & Date	Ministry/ Department	Brief Subject
1	2	3	4	5
1.	2	(i) USQ No. 1000 dated 8.3.1996 (ii) USQ No. 773 dated 26.2.1999 (iii) USQ No. 3292 dated 17.3.1999 (iv) USQ No. 3093 dated 7.12.2001 (v) USQ No. 2163 dated 14.3.2008 (vi) USQ No. 1477 dated 18.11.2010	Finance	Benami Transactions  Benami Transactions (Prohibition) Act  Suggestions from C.V.C. to fight Corruption  Benami Transactions  Benami Transactions (Prohibition) Act  Benami Transactions
2.	3	USQ No. 2721 dated 9.8.2001	Shipping	Repayment of Loan
3.	10	USQ No. 2899 Dated 19.3.2008	Road Transport & Highways	Amendment to National Highways Authority of India Act
4.	11	USQ No. 5222 Dated 30.4.2008	Health & Family Welfare	Setting up of Medical Parks
5.	12	USQ No. 1894 Dated 11.12.2008	Railways	EMUs Services

6.	13	USQ No. 578 Dated 24.2.2009	Human Resource Development	Madarsas
7.	16	SQ No. 304 Dated 24.7.2009 (Supplementary by Smt. Sushma Swaraj, M.P.)	Tourism	Roadmap for Development of Tourism
8.	17	USQ No. 400 Dated 20.11.2009	Finance	Income Tax Raids
9.	18	USQ No. 2765 Dated 7.12.2009	Social Justice & Empowerment	Reservation in Private Sector
10.	20	(i) USQ No. 4041 dated 15.12.2009  (ii) USQ No. 5151 Dated 27.4.2010	Consumer Affairs, Food & Public Distribution	Increase in CIP  Hike in PDS Prices
11.	21	USQ No. 4361 Dated 16.12.2009	External Affairs	Irregularities in Lucknow Passport Office
12.	22	General Discussion dated 16.3.2010 by Shri Sandeep Dixit, MP	Environment and Forests	National Green Tribunal Bill
13.	23	USQ No. 2128 dated 10.3.2010	External Affairs	Look East Policy
14.	25	USQ No. 5962 dated 3.5.2010	Commerce and Industry	National Institute of Design

15.	27	SQ No. 602 dated 7.5.2010 (Supplementary by Shri Dara Singh Chauhan, MP)	Power	Rajiv Gandhi Gramin Vidyutikaran Yojana
16.	28	USQ No. 5204 dated 27.8.2010	Power	Super Thermal Power Plant
17.	29	USQ No. 461 dated 11.11.2010	Steel	Renewal of Mining Leases
18.	32	USQ No. 2807 dated 26.11.2010	Power	Indian Power Debt Fund
19.	33	USQ No. 2860 dated 26.11.2010	Finance	Change in International Monetary Fund
20.	34	USQ No. 3559 dated 1.12.2010	Human Resource Development	National Education Finance Corporation
21.	36	USQ No. 1 dated 22.2.2011	Housing & Urban Poverty Alleviation	Basic Amenities in Slum Areas
22.	37	General Discussion dated 24.2.2011	Finance	Black Money
23.	41	USQ No. 307 dated 2.8.2011	Urban Development	Regularisation of Unauthorised Colonies

**Annexure-II**

**Details of Assurances to be pursued further by the Committee on Government Assurances at their sitting held on 26.04.2012.**

Sl. No.	Memo No.	Question/ Discussion Reference	Ministry/ Department	Brief Subject	Observations of the Committee
1	2	3	4	5	6
1.	4	USQ No. 4130 dated 16.12.2002	Civil Aviation	Strategy for Traffic Development	The Committee noted that the Ministry has informed that in spite of best efforts made to obtain the information from the concerned Ministries/Departments/A&N Administration, it has not been possible for the Ministry to fulfill the assurance. Therefore, the assurance be dropped. The Committee were of the opinion that the contention of the Ministry was not tenable and further noted that the assurance was pending since 2003 and emphasized that all out efforts be made to collect the information and the long pending assurance be implemented at the earliest.
2.	5	SQ No. 6 dated 21.7.2003	Culture	Theft of Antiques	The Committee outrightly rejected the contention of the Ministry that all necessary steps within the mandate of Ministry of Culture have been taken and assurance has been fulfilled. The Committee desired that cases under progress/pending with Police & CBI be expedited and the assurance be implemented.
3.	6	USQ No. 3050 dated 13.8.2003	Women and Child Development	National Action Plan for Empowerment of Women	The Committee noted that as part of the Strategic Plan for the next five years, the Ministry envisages finalization of the Plan of Action after undertaking extensive consultations on the National Policy for Empowerment of

					Women. The Committee, therefore, desired to be apprised of the steps taken by the Ministry in this regard and also desired that utmost priority be given to the matter as it relates to the empowerment of women.
4.	7	USQ No. 4022 dated 17.5.2006	Planning	Implementation of RGGV Yojana	The Committee noted that the assurance is pending since 2006 and desired that necessary steps be taken to implement the assurance.
5.	8	(i) SQ No. 85 dated 17.8.2007 (ii) SQ No. 350 dated 14.12.2009  (iii) USQ No. 1770 dated 8.3.2010  (iv) USQ No. 3543 dated 16.8.2010  (v) USQ No. 990 dated 15.11.2010	Rural Development	Finalization of BPL List  Recommendations of Saxena Committee  Census of BPL Families Agricultural Labourers under BPL List  Survey for BPL Population	The Committee noted that a Socio-Economic & Caste Census (SECC) targeted to be completed by December, 2011 was launched on 29th June, 2011 in the country. The Committee, therefore, desired to know the outcome thereof and further desired that the said process be brought to its logical conclusion.

6.	9	USQ No. 610 Dated 3.3.2008	Culture	Scanning and uploading of written material on computers	The Committee noted that the assurance relates to digitization of old and rare books/manuscripts available with public libraries, they therefore desired that this process be completed and the assurance be implemented.
7.	14	USQ No. 362 Dated 7.7.2009	Road Transport & Highways	Construction of 4- Lane Road between Jalandhar by-pass to Dhilwan-Amritsar	The Committee noted that the Public Private Partnership Appraisal Committee (PPPAC) proposal including cost updation and revised financial analysis will be submitted after updation of the DPR. The Committee desired that all necessary steps in this regard be taken expeditiously and the Committee be informed accordingly.
8.	15	USQ No. 1592 Dated 15.7.2009	Health & Family Welfare	Trauma Centres along National Highways	The Committee <i>inter-alia</i> noted with concern that as on date out of 113 Government hospitals for which funds were sanctioned, only in 16 hospitals Trauma Care facilities are partially available/functional and an amount of Rs. 100 crores have been provided for the purpose. The Committee, therefore, desired that whole mechanism be streamlined and Trauma Centres along National Highways be set up.
9.	19	USQ No. 4033 dated 15.12.2009	Agriculture	High Yielding Varieties of Crops	The Committee noted that the assurance was given on the basis of information provided by the Department of Biotechnology (DBT) and the DBT has informed that no time frame can be given for establishment of Biotechnology Regulatory Authority of India. The Committee in the first instance desired to know the steps taken by DBT since 2009 till date.

10.	24	USQ No. 5408 dated 28.4.2010	Human Resource Development	Quality of Engineering Education	The view of the Ministry that the assurance is redundant as Planning Commission & Department of Expenditure has suggested for inclusion of scheme of expansion & modernization of 200 State Engineering Institution be included in 12th Five Year Plan, was not acceptable to the Committee. The Committee desired that they be apprised of the steps taken to include the said scheme in 12th Five Year Plan.
11.	26	USQ No. 6481 dated 5.5.2010	Personnel, Public Grievances and Pensions	Probe of Financial Irregularities by Bureaucrats	The Committee noted that in a period of just one year as many as 153 complaints against Chief Executives, Functional Directors of Public Sector Banks & Financial Institutions were received and a final decision has been taken in respect of 70 complaints so far. However, the remaining 83 complaints are still under examination. The Committee, therefore, desired that the remaining complaints be brought to their logical conclusion and the assurance implemented at the earliest.
12.	30	USQ No. 2386 dated 24.11.2010	Human Resource Development	Corruption in AICTE	The Committee noted that in reply to USQ No. 2386 dated 24.11..2010, the Ministry informed that CBI has registered 04 cases against Chairman, AICTE and as many as 14 cases against other officials of AICTE. The Committee were of the opinion that by registering of cases by CBI the Ministry does not get absolved from the responsibility of implementing the assurance. The Committee, therefore, desired that the matter be taken up with CBI for expediting the pending assurances.

13.	31	USQ No. 2692 dated 25.11.2011	Railways	Sport Specific Academies	The Committee noted that the Ministry has informed that efforts and measures are being taken to set up Sport Specific Academies in various parts of the country. The Committee were, therefore, anxious to know the details of such measures in the first instance.
14.	35	USQ No. 4174 dated 6.12.2010	Communications & Information Technology	Interception of Mobile Calls	The Committee rejected the plea of the Ministry that since the action has already been initiated to enhance the penalty by amending the Indian Telegraph Act, 1885, the assurance be considered as fulfilled. The Committee were of the view that the desired amendment in the said Act be brought before the Parliament at the earliest.
15.	38	SQ No. 108 dated 3.3.2011	Law and Justice	Alleged Corruption in Judiciary	The Committee noted that the two Judges involved in the matter have resigned/retired, while the Committee constituted under the provision of the Judges (Inquiry) Act, 1968 was examining the issue. The Committee, desired to know whether by resignation/retirement of the judges the work of the Committee inquiring the issue comes to an end & whether it does not warrant further action against the judges under the Judges (Inquiry) Act, 1908?.



16.	39	USQ No. 2483 dated 10.3.2011	Railways	Educational Institutions	The Committee noted that the Ministry of Human Resource Development has called for feasibility report from Regional Offices/Field Offices of the Kendriya Vidyalaya Sangathan (KVS) in respect of locations suggested by Ministry of Railways for setting up Kendriya Vidyalayas. The Committee desired to know the outcome thereof. Apart from this, the Committee felt that setting up of Kendriya Vidyalayas in Railway habitation be accorded priority for the benefit of Railway wards.
17.	40	USQ No. 229 dated 1.8.2011	Defence	Indigenous Aircraft Carrier	The Committee accepted the contention of the Ministry that defence acquisition is a continuous process undertaken in accordance with the Defence Procurement Procedure, however, in the larger interest of the security of the country, the Committee were of the opinion that as far as possible the defence acquisitions be completed in a time bound manner. The Committee were anxious to know the present status of the procurement of the 'INS Vikramaditya' and 'Air Defence Ship'.

## **MINUTES**

### **NINTH SITTING**

Minutes of the sitting of the Committee on Government Assurances (2011-2012) held on 14 May, 2012 in Committee Room 'B', Parliament House Annexe, New Delhi.

The Committee sat from 1500 hours to 1615 hours on Monday 14 May, 2012.

### **PRESENT**

#### **CHAIRPERSON**

**Shrimati Maneka Gandhi**

#### **Members**

2. Shri Hansraj G. Ahir
3. Shri Bansa Gopal Chowdhury
4. Shrimati J. Helen Davidson
5. Shri Sukhdev Singh Libra
6. Rajkumari Ratna Singh
7. Shri Jagdanand Singh

#### **Secretariat**

1. Shri P. Sreedharan - Additional Secretary
2. Shri R.S. Kambo - Director
3. Shri T.S. Rangarajan - Additional Director

At the outset the Chairperson welcomed the Members to the sitting of the Committee and apprised them about the agenda. Thereafter, the Committee considered and adopted the following draft reports without any amendment:-

- (i) 19th Report regarding requests for dropping of assurances (acceded to).
- (ii) 20th Report regarding requests for dropping of assurances (not acceded to).
- (iii) 21st Report regarding review of pending assurances pertaining to Ministry of Water Resources.

2. The Committee authorized the Chairperson to finalise the Reports and present them to the House in the current Session itself.

3. xx                    xx                    xx                    xx                    xx

***The Committee then adjourned.***